FORM G (DATE EXTENDED)
INVITATION FOR EXPRESSION OF INTEREST FOR
MOHANBIR HI-TECH BUILD PRIVATE LIMITED
OPERATING IN THE BUSINESS OF CONSTRUCTION, SALE-PURCHASE RENTING OF RESIDENTIAL AND/OR COMMERCIAL FLAT AND TO PROVIDE CONSULTANCY IN THE FIELD OF REAL ESTATE ON COMMISSION BASIS AT DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP No~~.	**MOHANBIR HI-TECH BUILD PRIVATE LIMITED** **CIN:** U70102DL2014PTC271340 **PAN:** AAJCM6196R
2.	Address of the registered office	**Regd. Office:** Dev House, 260-261, Tribhuvan Complex, Ishwar Nagar, New Friends Colony, New Delhi, India, 110065.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Village Morta, Pargana Jalalabad, Tehsil & District Ghaziabad
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	Land of approx. 2112 sq. mt. was sold in last FY 2024-2025, as per the information given by SBOD
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
10.	Last date for receipt of expression of interest	25-10-2025 (Original) 04-11-2025 (Extended)
11.	Date of issue of provisional list of prospective resolution applicants	03-11-2025 (Original) 08-11-2025 (Extended)
12.	Last date for submission of objections to provisional list	08-11-2025 (Original) 13-11-2025 (Extended)
13.	Date of issue of final list of prospective resolution applicants	16-11-2025 (Original) 16-11-2025(Extended)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21-11-2025 (Original) 21-11-2025 (Extended)
15.	Last date for submission of resolution plans	21-12-2025 (Original) 21-12-2025 (Extended)
16.	Process email id to submit Expression of Interest	cirp.mohanbir@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director – Mr. Atul Tandon
Appointed as Deemed Resolution Professional
In the Matter of Mohanbir Hi-Tech Build Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
AFA validity up to: 31.12.2025
Address - 10th Floor, 1003, Zion Z1, Ramdas Road, Near Avalon Hotel
Thaltej, Ahmadabad, Gujarat – 380059.
Email for Correspondence - cirp.mohanbir@npvinsolvency.in

Date: 25.10.2025
Place: New Delhi

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. **Ph.:**(022) 6747 2117 **Fax:** (022) 6747 2118 **E-mail: info@authum.com**

POSSESSION NOTICE

(As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorised officer of the Authum Investment & Infrastructure Limited ("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices dated **30-06-2025** calling upon the borrower **NITESH SHANTILAL CHHEDA Co-borrowers MOTI ANNEX SAREES , VASUNDHARA SAREES & PANKIT NITESH CHHEDA** to repay the amount mentioned in the notice being **Rs.5,92,87,079.79/- (Rupees Five Crore Ninety Two Lakh Eighty Seven Thousand Seventy Nine and Seventy Nine Paisa Only)** under Loan Account No. **RHHLMUM000052478** with further interest and costs within 60 days from the date of receipt of the said notices.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this **23rd of October of the year 2025.**

The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Authum Investment & Infrastructure Limited for an amount of **Rs. 61655062.83/- (Rupees Six Crore Sixteen Lakh Fifty Five Thousand Sixty Two Rupees Eighty Three Paisa Only) as on 30-09-2025** along with future interest and cost thereon. The Borrower/ Co-Borrower's attention is invited to provisions of Section 13(8) of the said Act, in respect of time available, to redeem the secured assets.

Description of immovable Property

All The Piece And Parcels Of The Property Bearing That Residential Premises Admeasuring 775 Sq.ft. Carpet Area Bearing Flat No. 102 On The First Floor Of The "rijuvalika" Constructed On Plot Bearing No.168 In The Suburban Scheme No.vii Gearing C.t.s. No. E/601 Admeasuring 558.5 Sq. Meters Of Villege Bandra, Taluka Andheri In The Registration District And Sub District Of Mumbai City And Mumbai Suburban Situate Lying And Being On 11th Road Khar West Mumbai -400052.

Date : 23.10.2025
Place : mumbai

Authorised Officer
Authum Investment & Infrastructure Limited

SBI STATE BANK OF INDIA

SARB Thane : 11697, Stressed Assets Recovery Branch, 1st Floor, Plot No. A-112, Circle Road No. 22, Wagle Industrial Estate, Thane (West), 400604 **E-mail:** sbi.11697@sbi.co.in

Appendix - IV-A **SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES** [See Provisio to rule 8(6)]

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Physical possession** of which has been taken by the Authorised Officer of State Bank Of India, the Secured Creditor, will be sold on " As is Where is", As is What is" and Whatever there is" basis on **27.11.2025**, for recovery of **Rs. 26,54,058/- (Rupees Twenty Six Lakh Fifty Four Thousand Fifty Eight Only)** as on **04.07.2023** with further interest incidental expenses and costs there on due to the secured creditor from **Mr. Jayanta Tudu and Mrs. Saili H Tudu.**

The reserve price will be **Rs. 47,00,000/- (Rupees Twenty Nine Lakh only)** and the earnest money deposit will be **Rs. 4,70,000.00 (Rupees Two Lakh Ninenty Thousand only).**

The intending bidders should make their own independent inquiries regarding encumbrances, title of property put on auction and claims / rights / society / builders dues affecting the property prior to submitting their bid. In this regards, e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank.

The Bidders should get themselves registered on **(https://baanknet.com)** by providing requisite KYC documents and registration fee as per the practice followed by M/s. PSB Alliance Private Limited well before the auction date.

Date & Time of public **E-Auction 27.11.2025 from 11.00AM to 3.00PM** with unlimited extensions clause of 10 minutes each.

Detail of Property

Flat No 809, 8 th Floor, admeasuring 46.08 Sq.mtr Carpet Area along with enclosed area of admeasuring 2.28 sq.mtr. Carpet area totally admeasuring 48.36 sq.mtr in the Building Known as SAI SHRUSHTI HERITAGE being Building no A situated and lying being at Village Dawle , Diva Shil Road, Diva (E) S.No 136/1-E,137/4 Tal. & District Thane in the name of Mr. Jayanta Tudu and Mrs. Saili H Tudu

Property ID No	Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Bid increase Amount (Rs.)	Date & time of inspection
SBIN200065073366	Rs. 47,00,000.00	Rs. 4,70,000.00	Rs. 50,000.00	10.11.2025 11.00AM to 2.00PM

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor' Website **www.sbi.co.in, https://bank.sbi, https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others** and **https://baanknet.com,** or contact to MR. CHANDRAKUMAR D KAMBLE, CLO Mob. No. 7875551566 & MR. AMIT M SATHE, CO Mob.No.9834937001

Sd/-
Chandrakumar D Kamble
Chief Manager & Authorised Officer
State Bank of India.

Date : 24.10.2025
Place : Thane

IN THE DERTS RECOVERY TRIBUNAL NO 2

MINI BHAVAN, 3 FLOOR STRAND ROAD, APPOLLO BANDA COLABA MARKET, COLABA, MUMBAI-400 005

EXH: 11

ORIGINAL APPLICATION NO. 818 OF 2024

SUMMONS

Bank of Baroda [e-Dena-Charkop Branch] ...**Applicants**

V/s.

M/s. Vijay Agency & Ors ....**Defendants**

Whereas **O.A. No. 818 OF 2024** was listed before Hon'ble Presiding Officer on 31/12/24

Whereas this Hon'ble Tribunal is pleased to issue summons/Notice on the said application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 32,22,387/-**

Whereas the service of summons could not be affected in ordinary manner and whereas the Application for Substituted service has been allowed by this Hon'ble Tribunal.

In accordance with Sub-Section (4) of Section 19 of the Act you the defendants are directed as under:-

(i) To Show cause within 30 (thirty) days of the service of summons as to why relief prayed for should be granted;

(ii) To disclose particulars of properties or assets other than properties and asset specified by the applicant under Serial Number 3A of the Original Application;

(iii) You are retrained from dealing with or disposing if secured assets of such other assets and properties disclosed under Serial Number 3A of the Original Application, pending hearing and disposal of the application for attachment of the properties.

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security Interest is created and/or other asset and properties specified or disclosed under Serial Number 3A of the Original Application without the prior approval of the Tribunal.

(v) You shall be liable to account for the sale proceeds realised by sale of secured asset or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with bank of financial institutions holding security interest over such assets.

You are also directed to file written statement with a copy there of furnished to the applicant and to appear before DRT-II on 26/11/25 at 11:00 a.m. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this **10th day of July 2025**

SEAL

Sd/-
Registrar DRT-II, Mumbai

Name & address of defendant

1. M/s. Vijay Agency,
A Proprietorship firm having their address at Gala No. 8, DongariPada, Opp. Green Park, Kaman, Vasai, Palghar - 4012092.

2. Mr. Kanji Devji Bhasadia
Proprietor of M/s. Vijay agency, having his address at No. 8, DongariPada, Opp. Green Park, Kaman, Vasai, Palghar - 401209

3. Mr. DhanjiMegha Polaz
having his address at 4/141 3rd Floor, RatnaDeep, CHS. Ltd, Nirmal Nagar Bandra (E), Mumbai -400051

FORM G (DATE EXTENDED)
INVITATION FOR EXPRESSION OF INTEREST FOR MOHANBIR HI-TECH BUILD PRIVATE LIMITED

OPERATING IN THE BUSINESS OF CONSTRUCTION, SALE-PURCHASE RENTING OF RESIDENTIAL AND/OR COMMERCIAL FLAT AND TO PROVIDE CONSULTANCY IN THE FIELD OF REAL ESTATE ON COMMISSION BASIS AT DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP No.~~	**MOHANBIR HI-TECH BUILD PRIVATE LIMITED** **CIN:** U70102DL2014PTC271340 **PAN:** AAJCM6196R
2.	Address of the registered office	**Regd. Office:** Dev House, 260-261, Tribhuvan Complex, Ishwar Nagar, New Friends Colony, New Delhi, India, 110065.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Village Morta, Pargana Jalalabad, Tehsil & District Ghaziabad
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	Land of approx. 2112 sq. mt. was sold in last FY 2024-2025, as per the information given by SBOD
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
10.	Last date for receipt of expression of interest	25-10-2025 (Original) 04-11-2025 (Extended)
11.	Date of issue of provisional list of prospective resolution applicants	03-11-2025 (Original) 08-11-2025 (Extended)
12.	Last date for submission of objections to provisional list	08-11-2025 (Original) 13-11-2025 (Extended)
13.	Date of issue of final list of prospective resolution applicants	16-11-2025 (Original) 16-11-2025(Extended)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21-11-2025 (Original) 21-11-2025 (Extended)
15.	Last date for submission of resolution plans	21-12-2025 (Original) 21-12-2025 (Extended)
16.	Process email id to submit Expression of Interest	cirp.mohanbir@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

Sd/-
IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director – Mr. Atul Tandon
Appointed as Deemed Resolution Professional
In the Matter of Mohanbir Hi-Tech Build Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
AFA validity up to: 31.12.2025
Address - 10th Floor, 1003, Zion Z1, Ramdas Road, Near Avalon Hotel, Thaltej, Ahmadabad, Gujarat – 380059.
Email for Correspondence - cirp.mohanbir@npvinsolvency.in

Date: 25.10.2025
Place: New Delhi

E-AUCTION SALE NOTICE UNDER IBC, 2016
ZEPHYR FABRIC TRADING LLP (In Liquidation)

Reg. Office : 8th floor, Apsara Cinema Building, Dr. Dadasaheb Bhadkamkar Marg, Grant Road, Mumbai City, Mumbai, Maharashtra, India, 400007

Bids are invited through e-auction platform **https://ibbi.baanknet.com** for sale of following assets of **ZEPHYR FABRIC TRADING LLP** forming part of the Liquidation Estate by the Liquidator u/s. 35 (f) of IBC, 2016 r/w reg. 32 of IBBI (Liquidation Process), Regulations 2016:

Options	Particulars	Reserve Price (Rs. Lakhs	EMD (Rs. Lakhs)	Min. Bid Increase Amount
Option – A	**Commercial Unit & Financial Assets collectively** - Commercial Unit No. 3, 5th Floor having 11 parking space in 'the Business Bay', off Andheri-Kurla Road, Safed Pool, village Mohili, Andheri East, Mumbai-40072 (admeasuring 5012 sq. ft. Carpet Area) - Trade Receivables and Loans and Advances	**1035.23**	**100**	**Rs. 10 Lakh**
Option -B	**Commercial Unit -** Commercial Unit no. 3, 5th Floor having 11 parking space in 'the Business Bay', off Andheri- Kurla Road, Safed Pool, village Mohili, Andheri East, Mumbai-40072 (admeasuring 5012 sq. ft. Carpet Area)	**1025.23**	**100**	**Rs. 10 Lakh**
Last date for submission of EOI and all bid documents as per the e-Auction Process Information Document.		**10th November 2025**		
Last date for remittance of EMD		**10th November 2025**		
e-Auction Date and Time		**12-11-2025 (10.00 A.M to 1.00 P.M) for Option A; 12-11-2025 (01.15 P.M to 5.15 P.M) for Options B provided auction as per Option A is unsuccessful**		

1. Bidding in all the options shall be allowed on submission of EMD for each Option.
2. E-auction under Option B shall be conducted only if no eligible bid is received in auction round under Option A.
3. Interested applicants may refer relevant **E-AUCTION PROCESS INFORMATION DOCUMENT** with terms and conditions of online E-Auction, BID form, Eligibility Criteria, Declaration by Bidders, EMD requirement etc., available at **https://ibbi.baanknet.com.**
4. Prospective bidders shall submit the requisite documents, including an undertaking of eligibility under Section 29A of the Insolvency and Bankruptcy Code through the **BAANKNET** auction platform **https://ibbi.baanknet.com.**
5. Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the **BAANKNET** auction platform: **https://ibbi.baanknet.com**
6. The undertaking referred in clause 4 hereinabove should state that the prospective bidder does not suffer from any ineligibility under section 29A of the Code to the extent applicable.
7. Prospective bidders may note that if found ineligible at any stage, the EMD shall be forfeited.
8. Interested applicants depositing the EMD and requiring assistance in submitting the EMD and Bid Forms may contact his authorized representative CS Mayank Padiya @ 79904 55609 and/or **liq.zephyr@gmail.com** or Mr. Kashyap Patel @ 93274 93060 / e-Mail: **support.BAANKNET@psballiance.com.**
9. It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. Liquidator has right to extend /defer /cancel and/or modify, delete any of the terms and conditions including timelines of E-Auction at his discretion in the interest of Liquidation Process and has right to reject any bid without any prior notice or assigning any reason whatsoever at any stage of the auction.
10. E-Auction shall be conducted on "AS IS WHERE IS", "AS IS WHAT IS" "WHATEVER THERE IS" and "NO RECOURSE" basis only.

Date: 25th October 2025
Place: Mumbai

Kshitiz Gupta
Liquidator in the matter of Zephyr Fabric Trading LLP
IBBI Reg. No. IBBI/IPA-002/IP-N00721/2018-19/12140
Validity of AFA Upto 31-12-2025
Registered and Correspondence Address : F-52, First Floor, Centrium Mall, Lokhandwala Township, Kandivali East, Mumbai - 400101, Maharashtra
Registered Email ID: kshitiz.ca@gmail.com
Process specific Email ID: liq.zephyr@gmail.com

SBI STATE BANK OF INDIA

SARB Thane : 11697, Stressed Assets Recovery Branch, 1st Floor, Plot No. A-112, Circle Road No. 22, Wagle Industrial Estate, Thane (West), 400604 **E-mail:** sbi.11697@sbi.co.in

Appendix - IV-A **SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES** [See Provisio to rule 8(6)]

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Physical possession** of which has been taken by the Authorised Officer of State Bank Of India, the Secured Creditor, will be sold on " As is Where is", As is What is" and Whatever there is" basis on **26.11.2025,** for recovery of **Rs. 23,72,860/- (Rupees Twenty Three Lakh Seventy Two Thousand Eight Hundred Sixty Only)** as on **12.12.2023** with further interest incidental expenses and costs there on due to the secured creditor from **Mrs. Sarthi Surendra Jadhav.**

The reserve price will be **Rs. 29,00,000/- (Rupees Twenty Nine Lakh only)** and the earnest money deposit will be **Rs. 2,90,000.00 (Rupees Two Lakh Ninenty Thousand only).**

The intending bidders should make their own independent inquiries regarding encumbrances, title of property put on auction and claims / rights / society / builders dues affecting the property prior to submitting their bid. In this regards, e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank.

The Bidders should get themselves registered on **(https://baanknet.com)** by providing requisite KYC documents and registration fee as per the practice followed by M/s. PSB Alliance Private Limited well before the auction date.

Date & Time of public **E-Auction 26.11.2025 from 11.00AM to 3.00PM** with unlimited extensions clause of 10 minutes each.

Detail of Property

Flat No.602, 6th floor, Aayansh Altura, Near Shri Shatayu Hospital, 90 feet Road, Kanchan Gaon, Thakurli (East), Thane-421201 admeasuring Carpet area is 20.7 Sq.mt & Balcony 3.25 Sq.mt in the name of Mrs. Sarthi Surendra Jadhav Registration Receipt Details KLN2-5442-2021 Date 17.03.2021

Property ID No	Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Bid increase Amount (Rs.)	Date & time of inspection
SBIN200057271086	Rs. 29,00,000.00	Rs. 2,90,000.00	Rs. 50,000.00	10.11.2025 11.00AM to 2.00PM

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor' Website **www.sbi.co.in, https://bank.sbi, https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others** and **https://baanknet.com,** or contact to MR. CHANDRAKUMAR D KAMBLE, CLO Mob. No. 7875551566 & MR. AMIT M SATHE, CO Mob.No.9834937001

Sd/-
Chandrakumar D Kamble
Chief Manager & Authorised Officer
State Bank of India.

Date : 24.10.2025
Place : Thane

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME BEST VALUE KOLHAPUR (SHIROLI) SANGLI TOLLWAYS PRIVATE LIMITED AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Supreme Best Value Kolhapur (Shiroli) Sangli Tollways Private Limited PAN: AAQCS6794Q CIN: U45400MH2010PTC210311**
2.	Address of the registered office	Supreme City, Hiranandani Complex, Powai, Mumbai - 400076
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	**An arbitration award, amounting to ~Rs. 680 CR (including interest), in favour of the corporate debtor against PWD, Maharashtra** and a small plot of land at Mouje Zaap of Sudhagad Taluka, Raigad (MH).
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	Not applicable
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing supremebestvalue.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing supremebestvalue.cirp@gmail.com
10.	Last date for receipt of expression of interest	15-11-2025
11.	Date of issue of provisional list of prospective resolution applicants	25-11-2025
12.	Last date for submission of objections to provisional list	30-11-2025
13.	Date of issue of final list of prospective resolution applicants	10-12-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10-12-2025
15.	Last date for submission of resolution plans	10-01-2026
16.	Process email id to submit Expression of Interest	supremebestvalue.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Registration No. UDYAM-MH-19-0065615, dated 11-06-2021.

In the matter of Supreme Best Value Kolhapur (Shiroli) Sangli Tollways Private Limited
Sd/-
Rajesh Jhunjhunwala
Resolution Professional
IBBI/IPA-003/IP-N00457-C01/2017-2018/11102
A51, Aashit CHS, Azad Road, H B Gawde Marg, Stanburg Estate, Juhu Koliwada, Mumbai City, Maharashtra –400049

Date: 24-10-2025
Place: Mumbai

TATA POWER

THE TATA POWER COMPANY LIMITED,
Bombay House, 24, Homi Mody Street, Mumbai - 400 001, India, Tel: (91 22) 6665 8282, Fax: (91 22) 6665 8801 Website: www.tatapower.com CIN: L28920MH1919PLC000567

PUBLIC NOTICE

Inviting Suggestions / Objections on The Tata Power Company Limited's Application for Fifth amendment of its Transmission Licence No.1 of 2014
(Case No. 189 of 2025)

1. The Tata Power Company Limited-Transmission Business (Tata Power-T) has filed an Application for Fifth amendment of its Transmission Licence No. 1 of 2014 before the Maharashtra Electricity Regulatory Commission (MERC) under the provisions of Section 18 of the Electricity Act, 2003 read with Regulation 39 of the MERC (Transaction of Business and Fees and Charges) Regulations, 2022 and MERC (Transmission Licence Conditions) Regulations, 2004. The Commission has admitted the Application on **17 October 2025** and directed Tata Power-T to publish a Public Notice under Section 18 (2) of the Act,
2. The Transmission Licence No. 1 of 2014 under Section 14 of the Electricity Act, 2003 granted to Tata Power-T as amended from time to time is Line and Bay specific. The Licence requires amendment on account of commissioning/decommissioning/ modification to the Transmission Lines, Bays, and transformation capacity post grant of the Licence.
3. Rationale for proposed alteration or amendment of transmission licence:
   a) Amendment proposed to the Existing Transmission lines -
      - Transmission Line in the "Proposed - List of Transmission Lines" to be shifted to "Existing Transmission Lines" in the Transmission Licence post its commissioning,
      - Addition / Removal of Transmission Line to / from Existing Transmission Lines,
      - Changes in Transmission Line Length after replacement of the existing lines/cables.
   b) Amendment proposed to the Existing Transmission Bays -
      - Transmission Bays in the "Proposed List of Bays" to be shifted to "Existing Bays at Sub-Stations" in the Transmission Licence post its commissioning,
      - Addition / Removal of Bays with respect to / from the existing Transmission Licence,
   c) Amendment proposed to "Proposed List of Bays" and "Proposed List of Transmission lines"
      - Update in "Proposed List of Bays" and "Proposed List of Transmission lines" due to its respective shifting to "Existing Bays at Sub-Stations" and "Existing Transmission Lines" post commissioning.
      - Update with respect to new developments proposed in the transmission network in line with the current STU Three-Year plan for FY 2024-25 to FY 2027-28, and Ten-Year Plan FY 2023-24 to FY 2032-33
4. Contact details of the nodal person from whom a copy of the Application may be obtained for inspection or purchase:
   a. Name: **Ms. Hawwa Inamdar**
   b. Address from which to obtain the Application copy for inspection or purchase: **The Tata Power Company Limited, Backbay Receiving Station, 148 Lt Gen J Bhonsale Marg, Nariman Point, Mumbai - 40 0 021.**
   c. Timing for inspection or purchase: **During working days between 10:00 hrs to 17:00 hrs.**
   d. Detailed Application documents (in English) on payment of Rs. 100/- in cash or by DD/Cheque drawn on **'The Tata Power Company Limited'** payable at Mumbai.
   e. Website address from where the copy of Application may be downloaded free of cost: **https://www.tatapower.com/regulatory/Regulatory-Files/regulatory-fillings-tab**
5. In response to the Public Notice published, every person who intends to file suggestions/ objections can submit the same in English or Marathi language in writing by uploading it through 'E-Public Consultation' Tab on MERC Website **(www.merc.gov.in/e-public-consultation)**. In case of any difficulty in accessing this feature, concerned stakeholders can contact the MERC Office on Mobile No.: 8928071522 or on email id: suggestions@merc.gov.in between 10.00 AM to 5.00 PM on all the working days.
6. A Person who has uploaded suggestion and objection on 'E-Public Consultation' Tab need not file any hard copy of its submission. Persons who do not have access to electronic media can file their suggestion and objection in a hard copy addressed to The Secretary, Maharashtra Electricity Regulatory Commission, 13th Floor, Centre No.1, World Trade Centre, Cuffe Parade, Mumbai-400005 along with proof of service on Mr. V. H. Wagle Tata Power Company Limited , (Chief- Regulatory, The Tata Power Company Ltd., Backbay Receiving Station, 148 Lt. Gen J Bhonsale Marg, Nariman Point Mumbai 400021, email: vidyadhar.wagle@tatapower.com and should carry the full name, postal address and E-mail address, if any, of the sender. Suggestions and/or objections received after **5 PM on 24 November 2025** shall not be considered. Suggestions/Objections filed through any other mode shall not be considered.
7. Tata Power-T shall reply to each of the objections /comments received within three days of the receipt of the same but not later than **27 November 2025** for all the objections/comments received till **24 November 2025.**

Place: Mumbai
Date: 25 October, 2025

Sd/-
Vidyadhar Hari Wagle,
Chief - Regulatory

S.E. Railway Scrap Sale Through E-Auction

No. SER/HQ-STOR0SALE(DSPL)/1/2025-26 SALE/4 Dated : 24.10.2025

Additional/Spl. E-Auction Programme

Division	Additional/Spl. E-Auction Date
Adra Division	On 31.10.2025
Chakradharpur Division	On 31.10.2025
Kharagpur Division	On 31.10.2025
Kharagpur Depot	On 31.10.2025

N.B. : Please visit website : **www.ireps.gov.in/**e-Auction for details of e-Auction schedule and Catalogue.

(PR-771) **Principal Chief Materials Manager**

South Eastern Railway
We serve with a smile

Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI

[Pursuant to Section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar of Companies, Mumbai that Sudarshan Chempharma India LLP having LLPIN **AAF-4558** a LLP proposed to be converted into private limited company in name and style of Sudarshan Chempharma India Private Limited under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The main objects of the company post incorporation (conversion from LLP in our case) will be as follows:

To carry on business as chemical engineers, analytical chemists, importers, exporters, manufacturers of and dealers in heavy chemicals, acid alkalis, petro chemicals, chemical compounds and chemicals of all kinds (solid, liquid and gaseous), drugs, medicines, pharmaceuticals, antibiotics, tannins, tannin extracts, essences, solvents, plastics of all types, dye stuff, Intermediates, textile auxiliaries, cellophanes, colour dyes, paints, varnishes, vat and other organic dyestuff, chemical auxiliaries, disinfectants, insecticides, fungicides, deodorants, bio-chemicals and pharmaceuticals, medicinal, sizing, bleaching, photographical and other preparation and articles.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at H no 55 / 547, Mahavir Nagar, M H B Colony, Dhanukar Wadi, Kandivali (W), Near Vasant Circle Complex, Mumbai - 400067.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the CRC IICA, Plot 6,7,8 Sector 5 IMT, Manesar within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 24th day of October 2025.

Name(s) of Applicant
1. Hemal Vasantrai Mehta
Designated Partner
DPIN: 02211121
Sudarshan Chempharma India LLP
2. Sachin Vasantrai Mehta
Designated Partner
DPIN: 02211178
Sudarshan Chempharma India LLP

REGD.AD/DASTI/AFFIXATION ON PROPERTY AS WELL AS NOTICE BOARD OF DRT/BEAT OF DRUM/ PUBLICATION IN NEWS PAPER

SALE PROCLAMATION

OFFICE OF THE RECOVERY OFFICER-II
DEBTS RECOVERY TRIBUNAL-III, DELHI
4th Floor, Jeevan Tara Building, Parliament Street, Patel Chowk New Delhi-110001

RC/7/2024 **DATED: 13.10.2025**

PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED AND ORS VS. MS KLG SYSTEL LTD AND ORS

CD#2 Sh. Kumud Goel :-G3/18 DLF Phase - I, Gurgaon Haryana
CD#3 Smt Pushplata Goel :-Legal Heir of Late Sh K L Goel, G3/18 DLF Phase - I, Gurgaon Haryana
CD#4 Smt Upasana Goel :-G3/18 DLF Phase - I, Gurgaon
CD#5 Smt Aditi Goel :-G3/18 DLF Phase - I, Gurgaon
CD#6 Smt Ritu Goel :-G3/18 DLF Phase - I, Gurgaon
CD#7 M/S Vasudha Computers Pvt Ltd :-G3/18 DLF Phase - I, Gurgaon

Whereas you has/ have failed to pay the sum of **Rs.5052995872.25/ - (Rupees Five hundred Five Crore twenty Nine Lakh Ninety Five Thousand Eight Hundred Seventy Two and Paise Twenty Five Only)** has become due from you as per Recovery Certificate drawn **TA No.244/ 2022** passed by the Presiding Officer, Debts Recovery Tribunal-III, Delh along with interest @ 10% simple from the date of filing of the T.A. till realization and also costs payable as per certificate.

And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

Notice is hereby given that in absence of any order of postponement, the said property shall be sold on **28.11.2025** between **3.00 PM to 4.00 PM** (with auto extension clause in case of bid in last 5 minutes before closing, if required) by service provider by E-procurement Technologies Ltd, B-704, Wall Street-2, Opposite Orient Club, Near Gujarat College Ellibidge Ahmadabad-380006. email: support@auctiontiqer.net Website: **Https://drt.auctiontiqer.net**

In case of any query & inspection of the property, intending buyer may contact: Contact person Mr. Meghraj Deshmukh, Authorized Signatory Mob. No. 7506642534 email: Meghraj.Deshmukh@edelweissarc.in

The sale of the property of the defendant above named as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot.

No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the conditions prescribed in Second Schedule of the Income Tax Act, 1961 and the rules made there under and to the further following conditions.

The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

1. The description of properties, Reserve Price and EMD are as under:

Sr No	Property Description	Reserve Price/ EMD
1	Property located at Office 301,3rd Floor, Plot No.67, Pujit Plaza, Sector-11, CBD Belapur, Navi Mumbai, which has a land area of 1840 sq. ft.	**Reserve:** Rs.2 21 69 700/- (Rupees Two Crores Twenty-One Lakhs Sixty Nine Thousand Seven Hundred only) **EMD:** Rs.**22,16,970/-**

The properties shall not be sold below the reserve price:

2. The amount by which the biddings are to be increased shall be **Rs. 1,00,000/- (Rupees One Lakh only)** In the event of any dispute arising as to the amount of bid1 or as to the bidder, the property shall at once be again put up to auction.
3. The highest bidder shall be declared to be the purchaser. It shall be in the discretion of the undersigned to decline/acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.
4. EMD shall be deposited **26.11.2025 at 4:00 PM by way of DD/pay order in favour RECOVERY OFFICER-II, Debts Recovery Tribunal-III, Delhi with RECOVERY OFFICER-II, DRT-III, Delhi.** EMD deposited thereafter shall not be considered for participation in the e-auction.
5. The copy of PAN card, Address proof and identity proof, E-mail ID, Mobile No. and declaration if they are bidding on their own behalf or on behalf of their principals. In the latter case, they shall be required to deposit their authority, and in default their bids shall be rejected. In case of the company copy of resolution passed by the board members of the company or any other document confirming representation / attorney of the company and the receipt/counter file of such deposit should reach to the said service provider or CH Bank by e - mail or otherwise by the said date and hard copy shall be submitted before the **RECOVERY OFFICER-II, DRT-III, New Delhi.**
6. The successful bidder shall have to deposit 25% of his final bid amount after adjustment of EMD by next bank working day **i.e. by 3:00 P.M.in the said account as per detail mentioned in para above.**
7. The purchaser shall deposit the balance 75% of final bid amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on the first bank working day after the 15th day by prescribed mode as stated in para 4 above. In addition to the above the purchaser shall also deposit poundage fee with RECOVERY OFFICER-II, DRT-III @2%upto Rs.1,000/- and @1% of the excess of said amount of Rs.1,000/-through DD in favour of The Registrar, DRT -III, Delhi.
8. Property shall remain open for inspection by prospective bidders on **17.11.2025 from 11.00 a.m. to 4.00 p.m.**
9. In case of default of payment within the prescribed period, the property shall be resold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.
10. The property is being sold on **"AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS".**
11. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.
12. Following are the detail of revenue/encumbrance or claim against the properties in the knowledge of undersigned at this stage. However, prospective bidders are advised to make their own due diligence w.r.t dues of water/house tax bills or any other encumbrance etc., in their own interest, before deposit of EMD.

Encumbrances:-

Sr No	Nam fo the Authority	Amount
1.	Maharashtra State Electricity Distribution Co.Ltd.	Rs. 9,030/-
2.	Navi Mumbai Municipal Corporation	Rs. 10,28,332/-

13. CH Bank is directed to authenticate and check the veracity of details given herein.

Given under my hand and seal on this **13.10.2025**

SEAL

(NISHITOSH KUMAR PANDEY)
RECOVERY OFFICER-II,
DRT-III, DEIHI)

L&T Finance

L&T Finance Limited
(formerly known as L&T Finance Holdings Limited)
Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Mumbai

POSSESSION NOTICE
[Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited (Erstwhile, L&T Finance Holdings Ltd), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrowers/Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrowers/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this date.

Loan Account Number	Borrower's/ Co-borrower/s & Guarantors Name	Description of the Mortgaged Properties	Demand Notice Date	Demand Notice Outstanding Amount (₹)	Date and Type of Possession Taken
H050282812 22044554, H050282812 22044554L	1) Shivakant Mishra 2) Pramila Mishra, 3) Vqure Pharmaceutical Pvt Ltd	All That Piece Of Parcel Of Flat Bearing No. P2 On The P Floor Admeasuring About 62.70 Sq. Mts. I.e. 675 Sq. Ft. Carpet Area Without Parking Situated At Azad Nagar Karmayog C.h.s. Ltd., Bearing Survey No. 135 (pt) And City Survey No. 835 (part) At Village Ambivali, Taluka Andheri Situated At Azad Nagar, Andheri (west), Mumbai - 400 053	09.08.2025	Rs. 1,10,22,053.42/- As on 06-08-2025	22.10.2025 Symbolic Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 25.10.2025
Place: Mumbai

Sd/-
Authorized Officer
For L&T FINANCE LIMITED

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

॥ न मे भक्त प्रणश्यति ॥

हलगर्जीपणाचे निष्पाप बळी

संपूर्ण दीपोत्सव शांततेत पार पडत असताना दीपावलीच्या शेवटच्या दिवशी देशभरात झालेल्या काही दुर्घटना चिंताजनक ठरतात. विशेषतः आंध्र प्रदेशमध्ये कन्नूर येथे एका खासगी बसला लागलेल्या आगीत वीस जणांचा मृत्यू होण्याची घटना तर याच दिवाळीच्या काळात नागपूरमध्ये लागलेल्या आगीत एकाच कुटुंबातील सहा जणांचा झालेला मृत्यूचा प्रकार तितकाच वेदनादायक ठरतो. शिवाय मुंबईत एकाच दिवशी तीन ठिकाणी लागलेल्या आगी मुंबईच्या सुरक्षिततेवर प्रश्नचिन्ह निर्माण करणाऱ्या ठरतात. जो दीपोत्सव एकमेकांचे शुभचिंतन करणारा आणि प्रत्येकाच्या उज्वल भवितव्याची कामना करणारा असतो. या उत्सवकाळात असे दुर्दैवी प्रकार घडणे कोणत्याही संवेदनशील मनाला अस्वस्थ करणारे ठरते. कोणत्याही दुर्घटनेशिवाय सण, उत्सव जर साजरे झाले तर त्याचा आनंद निश्चितच द्विगुणित होत असतो. कारण वर्षभरातून सलग पाच दिवस येणाऱ्या आणि इतर अन्य कोणत्याही सणांपेक्षा अधिक उत्साह असणारा दीपोत्सव सुखरूपपणे पार पडावा अशीच सगळ्यांची इच्छा असते. दुर्दैवाने गेल्या काही वर्षांपासून दीपोत्सवाच्या पर्वकाळात रस्ते अपघात, आगी लागण्याच्या घटना किंवा महिला अत्याचारांचे प्रमाण वाढीला लागलेले पाहायला मिळते. खरे तर सुरक्षिततेचे अनेक उपाय केले जात असतात. या सर्वात मोठ्या उत्सव काळात कोणत्याही दुर्घटना घडू नयेत किंवा एकूण कायदा सुव्यवस्था व्यवस्थित राहावी म्हणून प्रयत्न केले जातात. तरीदेखील या घटनांचे प्रमाण वाढताना दिसते. याचा अर्थ अनेक स्तरावर दक्षता घेण्याबाबत हलगर्जीपणा, तर काही ठिकाणी बेजबाबदारपणाही होताना दिसतो. अशा घटनांचे दूरगामी परिणामही घडून येतात. आणि ज्यातून एकूणच सामाजिक सुरक्षिततेपुढचे प्रश्न किती गंभीर होत राहतात. विशेषतः या काळात आगी लागण्याच्या घटना आणि रस्ते अपघातांचे प्रमाण जास्त असल्याचे निदर्शनास येते आहे.

जीव वाचवण्याचा आकांत

आंध्र प्रदेशातही ही दुर्घटना हृदय पिळवटून टाकणारी ठरते. ज्यावेळेला बसने पेट घेतला त्यावेळेला दोन वाहनांमधली टक्कर आहे, असेच त्याचे स्वरूप वाटत होते. परंतु बसला लागलेल्या आगीने काही मिनिटांतच रूद्र रूप धारण केले. इतक्या अल्पावधीत आग पसरवण्याचे एकच कारण समोर येऊ शकते ते म्हणजे दिवाळीच्याच काळात बसमध्ये काही ज्वलनशील पदार्थ असण्याची शक्यता असावी. अन्यथा इतक्या कमी वेळात बस आगीच्या भक्ष्यस्थानी पडण्याचे काही कारण नाही. याच दिवाळीच्या सुट्ट्यांना लागून मोठ्या प्रमाणावर पर्यटकही बाहेर पडत असतात. विशेषतः खासगी बसचा व्यवसाय प्रचंड तेजीत असतो. एवढेच नव्हे तर त्या त्या राज्य परिवहन मंडळाच्या बसनादेखील याच काळामध्ये प्रचंड नफाही होत असतो. आज खासगी बसेसची संख्यादेखील खूप वाढलेली आहे. पण या बसमधील सुरक्षा व्यवस्थांच्या बाबतीत अत्यंत निष्काळजीपणा केला जातो. प्रवासाला जाणाऱ्यांची गर्दी असते. भाड्याचे दरही अवाच्या सवा वाढलेले असतात. लोकांच्या या गरजेचा गैरफायदाही घेतला जातो. आणि मग सुरक्षा उपाययोजनांबाबत कोणतीही काळजी न घेता बसेस पळवल्या जातात. अशा बसेससंदर्भात तपासणी करण्याचे त्या त्या राज्याच्या आरटीओची जबाबदारी असते. परंतु खासगी वाहन चालक आणि आरटीओ हे एकमेकांचे हितसंबंध जपत असतात. ज्यामध्ये प्रवासी वेठीला धरले जातात. त्याचे अत्यंत घातक परिणाम म्हणजे आंध्र प्रदेशातील बसला लागलेल्या आगीचा प्रकार आहे. त्यासंदर्भातील आणखी काही कारणे समोर येतीलही. परंतु एकूणच रस्ते अपघात किंवा वाहन अपघातांची शृंखला थांबण्याची कोणतीही चिन्हे दिसत नाहीत. अशा घटना घडल्यानंतर त्याला अपघात म्हणून संबोधले जाते. परंतु जिथे ९० टक्के प्रकारात सुरक्षिततेबाबत डोळेझाकच केली जाते. एकेका बसमधून चाळीस ते पंचावन्न प्रवासी प्रवास करीत असतात आणि एवढ्या प्रवाशांची सुरक्षितता ज्या बसवर अवलंबून असते तिची योग्य ती देखभाल होणे अत्यंत महत्त्वाचे ठरते. दुर्दैवाने वाहन मालक आणि वाहतूक नियंत्रक यांच्याकडून त्याचे गांभीर्य लक्षात घेतले जात नाही. आग लागल्यानंतरच्या प्रवाशांच्या त्या आर्त किंकाळ्या आणि बसमधून बाहेर पडण्यासाठी झालेला आकांत इतका हृदयद्रावक ठरतो की, हलगर्जीपणाचेच हे निष्पाप बळी ठरतात.

रस्ते अपघातांचे वाढते प्रमाण

या सगळ्या सामाजिक सुरक्षिततेसाठी नियम कायदे केलेले असतात. आणि या नियमांची अंमलबजावणी होते की नाही हे पाहण्याची जबाबदारी सरकारी यंत्रणांवर असते. परंतु हलगर्जीपणा किंवा आपल्या कर्तव्यापोटी बेजबाबदारपणा दाखवण्याची प्रवृत्ती ठळकपणाने सरकारी यंत्रणांमध्ये दिसून येते. मग आगी लागण्याच्या घटनांबाबतही सुरक्षिततेची काळजी घेतली न जाणे विशिष्ट कालावधीनंतर त्या त्या व्यवस्थांचं ऑडिट किंवा तपासणी न होणे त्यातून अशा दुर्घटनांना आमंत्रण मिळते. अलिकडच्या काळात तर रुग्णालयांनादेखील आगी लागण्याचे प्रकार वाढलेले पाहायला मिळते म्हणजे जिथे रुग्ण व्याधीमुक्त होण्यासाठी येतात तिथे त्यांच्या आयुष्याशीच केव्हा आणि कसा खेळ होईल याचादेखील भरोसा राहिलेला नाही. अर्थात त्या त्या आस्थापना किंवा कंपन्यांनी, इमारतींनी किंवा वाहन चालकांनीसुद्धा अशा सुरक्षांबाबत जागरुकता दाखवण्याची आवश्यकता आहे. परंतु ते दुर्लक्ष करतील हे गृहित धरूनच नियम केलेले असतात. नियमांचे उल्लंघन करणारे सरकारी यंत्रणांना हाताशी धरून आपली सुटका करून घेत असतात. तर त्यांना या बेजबाबदारपणाचा मोबदला मिळत राहतो. आणि सरकारी यंत्रणा नियमांच्या अंमलबजावणीबाबत अक्षम्य दुर्लक्ष करतात. प्रत्येकवेळी केवळ अपघात किंवा दुर्घटना असे म्हणून त्याकडे अक्षम्य दुर्लक्ष केले जाते त्याची खूप मोठी किंमत निष्पाप सामान्य जनतेला मोजावी लागते. रस्ते अपघात वाढण्याचेदेखील हेच प्रमुख कारण ठरते. वाहनांची वाढती संख्या, रस्त्यांची दुरवस्था आणि वाहनांची कार्यक्षमता सातत्याने दुर्लक्षित होते आणि अपघातांना आमंत्रण मिळते.

भारतीय संघासमोर आज ऑस्ट्रेलियाचे मोठे आव्हान

एकदिवसीय मालिकेत प्रथमच क्लीन स्वीपचा धोका

■ सिडनी

सिडनी क्रिकेट मैदानावर उद्या होणाऱ्या ३ एकदिवसीय मालिकेतील तिसऱ्या आणि शेवटच्या सामन्यात भारत आणि ऑस्ट्रेलिया भिडणार आहे. पहिले दोन सामने जिंकून ऑस्ट्रेलियाने मालिकेत विजयी आघाडी घेतलेली आहे. आता शेवटचा सामना जिंकण्याचा प्रयत्न भारतीय संघाचा असणार आहे. त्यासोबत या मालिकेत आपल्या धावांचे खाते उघडण्यात अपयशी ठरलेला विराट कोहलीवर सर्वांच्या नजरा असल्या तरी भारताला एकदिवसीय मालिकेत प्रथमच क्लीन स्वीपचा धोका आहे.

सिडनीच्या मैदानावर ऑस्ट्रेलियाची कामगिरी उत्कृष्ट आहे. ऑस्ट्रेलियन संघ १९७९ पासून सिडनी येथे सामने खेळत आहे आणि ऑस्ट्रेलियाने आतापर्यंत १३० पैकी ९१ एकदिवसीय सामने जिंकले. याठिकाणी भारताने २२ एकदिवसीय सामने खेळले.त्यात भारताने फक्त पाच वेळा विजय मिळाला. सिडनीत भारताने शेवटचे ३ एकदिवसीय सामने गमावले. भारताने २०१६ मध्ये शेवटचा विजय मिळवला होता. या मैदानावर एकूण सामने खेळवले गेले आहेत. त्यात प्रथम फलंदाजी करणार्या संघांनी ९६ विजय नोंदवले आहेत, तर प्रथम गोलंदाजी करणार्या संघांनी ६४ विजय मिळवले आहेत.

या सामन्यासाठी ऑस्ट्रेलियाने आपल्या संघात बदल केले आहेत. न्यू साऊथ वेल्सचा अष्टपैलू खेळाडू जॅक एडवर्ड्सला पहिल्यांदाच ऑस्ट्रेलियन संघात स्थान देण्यात आलेले आहे.त्याने ऑस्ट्रेलिया अ संघाकडून चांगली कामगिरी केलेली आहे. मॅथ्यू कुहनेमनला सुद्धा या सामन्यासाठी ऑस्ट्रेलियाच्या संघात समाविष्ट करण्यात आले.विकेटकिपर जोश इंग्लिसला शेवटच्या सामन्यात खेळण्याची संधी मिळू शकते.

दादरमध्ये आजपासून कॅरम स्पर्धा

■ मुंबई

आनंदराव अडसूळ चॅरीटेबल ट्रस्ट व आयडियल स्पोर्ट्स अकॅडमीतर्फे को-ऑपरेटिव्ह बँक एम्प्लॉईज युनियन (मुंबई) व कोकण क्रीडा प्रबोधिनी यांच्या सहकार्याने होणाऱ्या अडसूळ ट्रस्ट-कोकण कप सुपर लीग विनाशुल्क शालेय कॅरम स्पर्धेस २५ ऑक्टोबरपासून दादर पश्चिम येथील सीबीइयु सभागृहात प्रारंभ होणार आहे. मुंबई, ठाणे, पालघर, रायगड, रत्नागिरी, सिंधुदुर्ग आदी जिल्ह्यांतील एकूण २१८ खेळाडूंच्या सहभागाने पाच टप्प्यात नुकत्याच झालेल्या कॅरम स्पर्धेमधील निवडक शालेय ४० कॅरमपटूमध्ये ही स्पर्धा स्विस लीग पध्दतीने दोन दिवस रंगणार आहे. वेदांत हळदणकर वि.मनन भलाला यामधील उद्घाटनीय साखळी लढत माजी केंद्रीय अर्थ राज्यमंत्री आनंदराव अडसूळ, माजी आमदार कॅप्टन अभिजित अडसूळ, युनियनचे पदाधिकारी सुनील साळवी व इतर पदाधिकाऱ्यांच्या प्रमुख उपस्थितीत होईल.

ज्यु. हॉकी विश्वचषकातून पाकिस्तानची माघार

■ चेन्नई

भारतात २८ नोव्हेंबरपासून होणाऱ्या ज्युनियर हॉकी विश्वचषकातून पाकिस्तानने माघार घेतली.त्यानंतर आंतरराष्ट्रीय हॉकी महासंघाने लवकरच नवीन संघाची घोषणा केली जाणार असल्याचे सांगितले. ही स्पर्धा चेन्नई आणि मदुराई येथे खेळवली जाणार आहे. २२ एप्रिल रोजी झालेल्या पहलगाम दहशतवादी हल्ल्यामुळे आणि त्यानंतर भारताच्या ऑपरेशन सिंदूरमुळे भारत आणि पाकिस्तानमधील तणाव वाढला आहे. त्या पार्श्वभूमीवर पाकिस्तान हॉकी फेडरेशनने अधिकृतपणे कळवले आहे की, त्यांचा संघ या स्पर्धेत सहभागी होणार नाही.

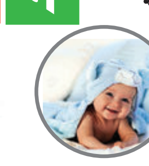
सुविचार

विलास कोळेकर
खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११

खरंतर माणूसच माणसाचं औषध आहे. आयुष्यात काही माणसांमुळे वेदना होतात, तर काहींमुळे वेदना कमी होतात.

पंचांग

शनिवार, २५ ऑक्टोबर २०२५
शक १९४७ विश्वावसुनामसंवत्सर



कार्तिक शुक्ल चतुर्थी
नक्षत्र : अनुराधा

रवी उदय- ०६-३७
रवी अस्त- १८-०८

-: जन्मराशी :-
००-०१ ते २४-०० वृश्चिक

विनायक चतुर्थी

पाककृती

बाकरवडी

★ **साहित्य :-** २ कप मैदा, २-३ मोठे चमचे बेसन (चणा पीठ), चवीपुरते मीठ, १ ते दीड चमचा तेल, १ छोटा चमचा ओवा.

★ **सारणासाठी :-** १ मोठा चमचा बेसन, १ छोटा चमचा तीळ आणि खसखस, १ छोटा चमचा आले किसून, १ ते दीड चमचा लसूण पेस्ट, ३ चमचे लाल तिखट, १ ते दीड चमचा पिठीसाखर, १ छोटा चमचा गरम मसाला, १ चमचा धणे पूड, १ छोटा चमचा बडिशेप, १ चमचा किसलेले खोबरे (सुके खोबरे), ३-४ मोठे चमचे बारीक शेव, मीठ

★ **कृती : मैद्याची पोळी :-** मैदा आणि बेसन एकत्र करून त्यात मीठ आणि ओवा घालावा. तेल गरम करून पीठात घालावे आणि पाणी घालून घट्ट मळून घ्यावे. १५-२० मिनिटे झाकून बाजूला ठेवावे.

सारण: १) सर्वप्रथम तीळ आणि खसखस तव्यावर थोडी भाजून घ्यावी. २) सारणासाठी दिलेले सर्व पदार्थ एकत्र करून १ चमचा तेलावर थोडे परतून घ्यावे. १) सारण तयार झाल्यावर भिजवलेल्या मैद्याची एक पातळ पोळी करून १-२ चमचे सारण त्यावर समान पसरावे. आणि घट्ट रोल करावा.. (जर रोल घट्ट नाही झाला तर त्यातील सारण बाहेर येते.) २) सुरीने १ इंच आकाराचे तुकडे करावे. ३) गरम तेलामध्ये गोल्डन ब्राऊन तळून घ्यावेत. ४) बाकरवड्या थंड झाल्यावर हवाबंद डब्यात ठेवाव्यात.

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता १) दांगट मीडिया प्रा.लि., पत्ताः प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८. २) एलिगंट ऑफसेट प्रिंटर्स प्रा.लि., पत्ताः प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरीया, शिरोली गाव, ता.हातकणंगले, जिल्हा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे** • कार्यकारी संपादकः **समीर करंबे** (*पी.आर.बी. कायद्यानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)

संपर्क : संपादक विभागः ८६५२२०१४४०,
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छोट्या जाहिरातीः ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१
ई-मेलः contact@navakal.in
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक
'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at 1) Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. . 2) Elegant Offset Pvt. Ltd., Address : Plot No.F7-1 & F7-2/2, M.I.D.C., Shiroli Industrial Area, Village Shiroli, Tal. Hatkanagle, Dist Kolhapur-416122. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande** • Executive Editor - **Sameer Karambe** (*As per P.R.B. law Executive Editor will be responsible for all the content in Daily Navakal)

FORM G (DATE EXTENDED)
INVITATION FOR EXPRESSION OF INTEREST FOR MOHANBIR HI-TECH BUILD PRIVATE LIMITED

OPERATING IN THE BUSINESS OF CONSTRUCTION, SALE-PURCHASE RENTING OF RESIDENTIAL AND/OR COMMERCIAL FLAT AND TO PROVIDE CONSULTANCY IN THE FIELD OF REAL ESTATE ON COMMISSION BASIS AT DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**MOHANBIR HI-TECH BUILD PRIVATE LIMITED** **CIN:** U70102DL2014PTC271340 **PAN:** AAJCM6196R
2.	Address of the registered office	**Regd. Office:** Dev House, 260-261, Tribhuvan Complex, Ishwar Nagar, New Friends Colony, New Delhi, India, 110065.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Village Morta, Pargana Jalalabad, Tehsil & District Ghaziabad
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	Land of approx. 2112 sq. mt. was sold in last FY 2024-2025, as per the information given by SBOD
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
10.	Last date for receipt of expression of interest	25-10-2025 (Original) 04-11-2025 (Extended)
11.	Date of issue of provisional list of prospective resolution applicants	03-11-2025 (Original) 08-11-2025 (Extended)
12.	Last date for submission of objections to provisional list	08-11-2025 (Original) 13-11-2025 (Extended)
13.	Date of issue of final list of prospective resolution applicants	16-11-2025 (Original) 16-11-2025(Extended)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21-11-2025 (Original) 21-11-2025 (Extended)
15.	Last date for submission of resolution plans	21-12-2025 (Original) 21-12-2025 (Extended)
16.	Process email id to submit Expression of Interest	cirp.mohanbir@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

Sd/-
IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director – Mr. Atul Tandon
Appointed as Deemed Resolution Professional
In the Matter of Mohanbir Hi-Tech Build Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
AFA validity up to: 31.12.2025
Address - 10th Floor, 1003, Zion Z1, Ramdas Road, Near Avalon Hotel, Thaltej, Ahmadabad, Gujarat – 380059.
Email for Correspondence - cirp.mohanbir@npvinsolvency.in

Date: 25.10.2025
Place: New Delhi

---

pnb Housing Finance Limited

Regd. Off.: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Ph.: 011-23357171, 23357172, 23705414, Web.: www.pnbhousing.com
BRANCH OFF: FIRST FLOOR, 46, AHUJA TOWER, NAPIER TOWN, JABALPUR, MADHYA PRADESH - 482001

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") had issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") by our JABALPUR Office Situated At First Floor, 46, Ahuja Tower, Napier Town, Jabalpur, Madhya Pradesh - 482001. The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/ Co-Borrower/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/National Housing Bank guidelines due to nonpayment of installments/ interest. The contents of the same are the defaults committed by you in the payment of installments of principals, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors.
Your kind attention is invited to provisions of sub-Section (8) of Section13 of the of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s) thereafter. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Loan Account Number(s)	Namd & Address of Borrower & Co-borrower	Name & Add. of Gurantor	Property(ies) Mortgaged	Date of Demand Notice	Amount O/s as on date Demand Notice
HOU/JBL/ 0821/ 906283 B.O.: Jabalpur	**Mr./Ms. Pushkar Asthana (Borrower) & Mr./Ms. Rakhi Asthana (Co-Borrower), Add 1-** Patel Nagar Maharajpur, Near Rai Bhawan, Maharajpur, Jabalpur, **Madhya Pradesh-482004, Add 2-** S O Nageshwar Asthana, 166 Sandila, Sandila, **Hardoi, Uttar Pradesh-241204,** Add 3-Nai Duniya A Unit Of Jagran, Prakashan Ltd 4th 5th Floor, Vikram Urbane Plot No 25, A Scheme No 54 Vijay Nagar, **Indore, Madhya Pradesh-452010**	NA	Mouja Maharajpur, NB 664 Ph 60/10, Part Of Kh No 304, Plot No 10, Tehsil Panager New Adhartaal, Rnm Maharajpur, **Jabalpur, Madhya Pradesh, 482004**	14-Oct-2025	**Rs. 19,16,226.88/- (Nineteen Lakhs Sixteen Thousand Two Hundred Twenty Six And Eighty Eight Paisa Only)**

PLACE:- JABALPUR, DATE:- 24.10.2025 **SD/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED**

HDB FINANCIAL SERVICES LIMITED

Possession Notice 13(4) Under Sarfaesi Act

Registered Office: Radhika,2nd Floor, Law Garden Road, Navrangpura, Ahemdabad, Gujrat, Pin Code: 380009 Branch Office: Hdb Financial Services Limited, Khasra No 47, Behind Ox Ford School, Vikaspuri Delhi 110018

You the below mentioned borrower, co-borrowers and guarantors have availed loan(s)/ financial facility(ies) from HDB Financial Services Limited by mortgaging your immovable properties (securities) and defaulted in repayment of the same. Consequent to your defaults your loan was classified as non-performing asset. Subsequently, the Company has issued demand notice under Section 13(2) of The Securitization And Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per section 13(2) of the act read with Rule 3(1) of The Security Interest (Enforcement) Rules, 2002 as and by way of alternate service upon you. Details of the borrowers, co-borrowers, loan account no., loan amount, demand notice under section 13(2) date, amount claimed in the notice, NPA date and securities are given as under:

S. NO	1) NAME AND ADDRESS OF THE BORROWER/CO-BORROWER/GUARANTOR; 2) LOAN ACCOUNT NUMBER; 3) LOAN AMOUNT; 4) DATE OF DEMAND NOTICE; 5) CLAIMED AMOUNT IN INR; 4) DETAILS OF SECURITIES; 7) DATE OF POSSESSION
1.	**Name Of The Borrower & Co-Borrowers: Chaddha Medicose** 608 Main Road Gandhi Colony Muzaffarnagar Muzaffar Nagar Ho-251001 Uttar Pradesh And Also A House Municipality No.10/6 Total Area 69.69sqmpart Of Khasra No.113 Moh.gandhi Colony Muzaff. Pargana Tehs. Sadar And Muzaffar Nagar City-251002 **Shammi Chaddha** 10/6 Gandhi Cly Muzaffarnagar Muzaffar Nagar Ho-251001 Uttar Pradesh **Chhavi Sublok** 10/6 Gandhi Cly Muzaffarnagar Muzaffar Nagar City-251002 Uttar Pradesh **Manish Chaddha** 10/6 Gandhi Cly Muzaffarnagar Muzaffar Nagar City-251002 Uttar Pradesh **Sharda Chaddha** 10/6 Gandhi Cly Muzaffarnagar Muzaffar Nagar City-251002 Uttar Pradesh **Loan Account No. :40347846: LOAN AMOUNT: Rs.4200000/- (Rupees Forty Two Lakhs Only)** by loan account number 40347846, **AMOUNT CLAIMED : Rs.4148229/- (Rupees Forty One Lakh Forty Eight Thousand Two Hundred & Twenty Nine Only)** as of 11.07.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. **Details Of Security: All That Piece And Parcel Of House Municipality No 10/6 Measuring To East 12 Feet 2.5 Inch, West 12 Feet 2.5 Inch To North 61 Feet 6inch, South 61 Feet 6inch Total Area 83.36 Sq Yards Or 69.69 Sq Meter Part Of Khasra No 113 Comprising All The Building, Structures, Fittings Fixtures On It, Situated In Mohalla Gandhi Colony Muzaffarnagar Pargana Tehsil Sadar And District Muzaffarnagar. Property bounded as:** North- property of Shri deva ram, South- House of Smt Kailash, West-Nala, East-Rasta 25feet wide **Date of Possession: 22.10.2025**
2.	**Name Of The Borrower & Co-Borrowers: Deepak** Sang D-216, Ramprastha, Chander Nagar Ghaziabad Ghaziabad-201011 Uttar Pradesh Mamta Sang D-216, Ramprastha, Chander Nagar Ghaziabad Ghaziabad-201011 Uttar Pradesh Sharda Sang D-216, Ramprastha, Chander Nagar Ghaziabad Ghaziabad-201011 Uttar Pradesh **Loan Account No. :31557902:** Loan Amount: Rs.7200000/- (Rupees Seventy Two Lakhs Only) by Loan Account number 31557902 DEMAND NOTICE DATE: 17.07.2025, AMOUNT CLAIMED : **Rs.6494111/- (Rupees Sixty Four Lakh Ninety Four Thousand One Hundred & Eleven Only)** as of 11.07.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.: **DETAILS OF SECURITY: All That Piece And Parcel Of Ground Floor Of Residential Plot No 216, Measuring 355.55 Sq Yards Out Of Kahara No 44min In Block D, Situated In Residential Colony Known As Ramprastha, Sector-12 Maharajpur THA, Pargana Loni, Tehsil Dadri, District Ghaziabad.Property bounded as: North- Road 40 Ft, South- Plot No. 217 Block D, West-Road 40 Ft, East-Service Lane 12 Ft. Date of Possession: 23.10.2025**

You the borrower/ co-borrowers and guarantors are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned securities.
(Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.)
Please note that as per section 13(13) of the said Act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent and any non compliance of section 13(13) of the Act is punishable under section 29 of the said Act.

For Any Query Please Contact Mr. Arun Yadav Phone: 9350538386 / Mr. Vikas Anand (9711010384)

DATE: 25.10.2025 **(AUTHORISED OFFICER)**

GOURAV FINANCE PRIVATE LIMITED

CIN No. U65191DL1996PTC332241
Registered office: MU-7B, First Floor, Pitampura, Delhi-110034
Email Id : financegourav@gmail.com
Tel : +91 9971309020

PUBLIC NOTICE

In compliance with the Para 5 of Notification No. DNBR. (PD) 029/CGM (CDS)-2015 issued by Reserve Bank of India on July 09, 2015. Notice is hereby given to the stakeholders of **GOURAV FINANCE PRIVATE LIMITED,** a company incorporated under the companies Act, 1956 and Registered with Reserve Bank of India vide Certificate Number B-14.03438 as a Non Deposit taking Non-Banking Finance Company, with its Registered office situated at MU-7B, First Floor, Pitampura, Delhi-110034 has received the approval of **Reserve Bank of India (RBI)** for the appointment of **Mr. Ashok Kumar, Mr. Raj Kanwar and Ms. Parul Gupta** as a **Directors** on the Board of **Gourav Finance Private Limited,** vide letter no. DEL. DOR. NBFCBL. No. S514/ 24-03-213/2025-2026 dated 17th October, 2025.

Any clarification/Objection in this regard may be addressed to Department of Non-Banking Supervision, Reserve Bank of India, 6, Sansad Marg, Delhi 110001 within 30 days from the date of publication of this notice stating therein the nature of interest and grounds of objection. This public Notice is being issued jointly by the Company and the above-mentioned Acquirers.

By Order of the Board
Gourav Finance Private Limited
Sd/-
Mohit Jain
Director
DIN : 08291053

FORM NO. INC - 26

[Pursuant to rule 20 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for Conversion of Private Company into a Section 8 Company

BEFORE THE CENTRAL GOVERNMENT Registrar Of Companies, NCT of Delhi & Haryana, 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110019

In the matter of Companies Act, 2013, Section 8(5) of the Companies Act, 2013 and Rule 20 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **OKJ EDUCATION PRIVATE LIMITED** (CIN-U68100DL2024PTC426130) having its Registered Office at Plot No. C-57, Flat No. 5, 2nd Floor, Jaya Appartment, Raj Nagar - II, South West Delhi, New Delhi- 110077

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 8(5) of the Companies Act, 2013 read with Rule 20 of the Companies (Incorporation) Rules, 2014, without the addition to its name of the words "Private Limited", and for confirmation for alteration of Memorandum of Association of the company, in terms of the special resolution passed at the Extra Ordinary General Meeting held on 11th September, 2025 to enable the company for obtaining license under Section 8 of the Act.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Registrar Of Companies at the address 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110019 within 14 fourteen days from the date of publication of this notice with a copy to the applicant company at its Registered Office at the address mentioned below:

Plot No. C-57, Flat No. 5, 2nd Floor, Jaya Appartment, Raj Nagar - II, South West Delhi, New Delhi- 110077

For and on behalf of the Applicant
OKJ EDUCATION PRIVATE LIMITED
Sd/-
OMPARKASH KAJLA
Director
DIN: 10828622

Place: Delhi
Date: 25.10.2025

U GRO Capital Limited

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) (FOR MOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of **UGRO Capital Limited**, having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070 ,under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a **demand notice dated 12-Aug-25 calling upon the Borrowers 1) B K C GARMENTS LLP 2) GORAV KHANDELWAL 3) SHWETA KHANDELWAL having Loan Account Number HCFJAIMLN00001021609 to repay the amount mentioned in the notice being Rs. 28,82,063.00/ (Rupees Twenty Eight Lakh Eighty Two Thousand Sixty Three Only) as on 6-Aug-25** together with interest thereon, within 60 days from the date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002 **on this 24th day of October of the year 2025.**
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of UGRO Capital Limited for an amount of being **Rs. 28,82,063.00/ (Rupees Twenty Eight Lakh Eighty Two Thousand Sixty Three Only) as on 6-Aug-25** together with interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

S.No.	Model	Make	Invoice No.
1.	1. EDGE BENDER T60, WOOD WORKING, 2. NIHAR INDUSTRIES MODEL: CNC ROUTER	FELDER WOOD WORKING MACHINES PVT.	176

Place: NOIDA, UTTAR PRADESH **Sd/-(Authorised Officer)**
Date: 25-10-2025 **For UGRO Capital Limited**

STATE BANK OF INDIA

Authorised Officer's Details:- Name: Dheeraj Kumar
Mobile No. 9560205656 Landline No. (Office):-022-41611401

Branch - Stressed Assets Management Branch –II ,
Raheja Chambers, Ground Floor, Wing –B, Free Press Journal Marg, Nariman Point, Mumbai - 400021
Tel No: 022-41611401, **E-mail id :** team2.15859@sbi.co.in

Appendix – IV – A [See Proviso to Rule 6(2) and 8(6)] SALE NOTICE FOR SALE OF MOVABLE AND IMMOVABLE PROPERTIES

E Auction Sale Notice for Sale of Movable and Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) and 8(6) of Security Interest (Enforcement) Rules, 2002.
The undersigned as Authorized Officer on behalf of State Bank of India has taken over possession of the following properties u/s 13(4) of the SARFAESI Act.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable and immovable property mortgaged / charged to the Consortium Banks as secured creditor, the **Physical Possession** of which has been taken by the Authorized Officer of State Bank of India, will be sold on **"AS IS WHERE IS BASIS, AS IS WHAT IS BASIS and "WHATEVER THERE IS"** on **19.11.2025.** The e-auction of the charged property/ies (under SARFAESI Act, 2002) for realisation of Bank's dues will be held on and on the terms and conditions specified here under.

Name of Borrower(s)	Name of Guarantor(s)	Outstanding Dues for Recovery of which Property/ies is/are Being Sold
M/s. Infutec Healthcare Pvt. Limited having its Registered office at 340, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai-400053 & corporate offices at :(i) E/210, 2nd Floor, Crystal Plaza, Opp. New Link Road, Andheri West, Mumbai- 400053 & (ii) Shri Ganesh Chambers, Navlakha Square, AB Road, Indore-452001. ***Directors:*** **1) Mr. Manohar Lal Gupta s/o Shri Uma Shankar Gupta,** R/o. 9, Janki Nagar, NX, Indore-452001. **2) Mr. Vinod Kumar Gupta,** S/o Shri Gyarsi Lal Gupta, R/o 11, Janki Nagar, NX, Indore-452001. **3) Mr. Govind Das Garg S/o Shri Fakir Chand Garg,** R/o 5, Anand Bagicha, Agrawal Nagar, Indore-452001. **4) Shri. Anil Mittal S/o Late Shri Kulwant Rai Mittal,** R/o 330, A.D, Scheme No. 74-C, Vijay Nagar, Indore-452001	***Personal Guarantors*** **1) Mr. Manohar Lal Gupta** S/o. Shri Uma Shankar Gupta, R/o 9, Janki Nagar, NX, Indore-452001. **2) Mr. Vinod Kumar Gupta,** S/o Shri Gyarsi Lal Gupta, R/o 11, Janki Nagar, NX, Indore-452001. **3) Mr. Govind Das Garg,** S/o Shri Fakir Chand Garg, R/o 5, Anand Bagicha, Agrawal Nagar, Indore-452001 **4) Shri. Anil Mittal,** S/o Late Shri Kulwant Rai Mittal, R/o 330, A.D, Scheme No. 74-C, Vijay Nagar, Indore-452001.	**Rs. 96,45,52,264.89** (Rs. Ninety Six Crores Fourty Five Lakhs Fifty Two Thousands Two Hundreds Sixty Four And Eighty Nine Paisa. {Demand of SBI as per 13(2) is **Rs. 70,77,20,624.34** (Rs. Seventy Crores Seventy-Seven Lakhs Twenty Thousand Six Hundred Twenty-Four and Thirty-Four Paisa Only) (As on **04.11.2023** + interest thereon w.e.f. **04.11.2023** + incidental expenses, costs), and Demand of IOB as per 13(2) is **Rs. 25,68,31,640.55** (Twenty Five Lakhs Sixty Eight Thousands Thirty One Thousands Six Hundreds Fourty And Fifty Five Paisa) as on **21.12.2023 +** interest there on wef **21.12.2023 +** incidental expenses ,cost} due to the secured creditors **(SBI and IOB)** Demand Notice **Date: 04.11.2023** of SBI & **21.12.2023** of IOB

Names of Title Deed Holders	Description of property/ ies	Date & Time of e-Auction:	Reserve Price and EMD Details	Date & Time of Inspection property
M/s Infutec Healthcare Pvt Ltd. SBIN00IN FUTECH01 Lot-1 34535/17	Factory land & Building of "M/s Infutec Healthcare Pvt Ltd "All that part and parcel of immovable property consisting of Land and building (Area 63 Kanals 19 Marlas) (SIxty three Kanal Nineteen Marlas), Per marla 207square feet comprised of Khasra nos. 19184/14785 (4-10), 19186/14786 (7-10), 19187/ 14786 (9-0), 19185/14785/2608 etc. (3-15), 14787/3057-3059 (4-0), 19188/ 14788/3057 (3-7), 19191/ 14791(13-4), 19189/14788 (6-13), 19190 /14791 (6-12), 14789/2609-2607 (5-2), 14790/2609 -2610 (0-6), Khewat No. 571/634, 572/635, 573/636, 1204/1349, 1205/1350, situated at Village Ahirana, Hadbast No.269, Tehsil & District Hosiarpur (Punjab) in the name of M/s Infutec Healthcare Limited (earlier known as M/s Punjab Formulations Limited).(Covered under Sale Deed dated 19.11.2013, document no 5024 Zild No.3787 , Page No. 24, Bahi No.1, Sub-Registar , Hoshiarpur, Punjab) { Khasra no. 14789/ 2609/2610(5-2) stated in revenue records } Boundaries : North: Agriculture Land of Shri Rajinder Singh, East : Road , West : Road, South: Road	**Date: - 19.11.2025 Time: - from 11:00 a.m. to 4:00 p.m. with unlimited extensions of 10 Minutes each**	**Reserve Price Rs. 9,42,00,000/- (Nine Crores Forty Two Lakhs Only) Below which the property will not be sold** **Earnest Money Deposit (EMD) 10% of the Reserve Price i. e. Rs. 94,20,000/- (Ninety Four Lakhs Twenty Thousands Only)** **Bid Increment Amount Rs. 10,00,000/-**	**17.11.2025 from 11.00 a.m. to 3.00 p.m.**
M/s. Infutec Healthcare Pvt Ltd. SBIN00IN FUTECH02 Lot-2 34535 A/17	Plant and Machinery of M/S INFUTEC HEALTHCARE LIMITED, located at above Factory Land and building situated at Village Ahirana, Hadbast No.269, Tehsil & District Hosiarpur (Punjab) 146001	**Date: - 19.11.2025 Time: - from 11:00 a.m. to 4:00 p.m. with unlimited extensions of 10 Minutes each**	**Reserve Price Rs. 40,88,00,000/- (Fourty Crores Eighty Eight Lakhs only) Below which the property will not be sold** **Earnest Money Deposit (EMD) 10% of the Reserve Price i. e. Rs. 4,08,80,000/- (Four Crores Eight Lakhs Eighty Thousands Only)** **Bid Increment Amount Rs. 10,00,000/-**	**17.11.2025 from 11.00 a.m. to 3.00 p.m.**

1) **CARE:** It may be noted that, this e-auction is being held on **"AS IS WHERE IS BASIS, AS IS WHAT IS BASIS and "WHATEVER THERE IS"** and will be conducted "on Line". The auction will be conducted through the Bank's approved service provider **M/S. PSB ALLIANCE PVT. LTD.** at the web portal **https://baanknet.com/eauction-psb/.** E-auction Tender Document containing online e-auction bid form, Declaration , General Terms and Conditions of online auction are available in **(www.sbi.co.in)**
Intending Bidders / purchasers has to transfer the EMD amount through registration in our service provider **M/s. PSB ALLIANCE PVT LTD.** e-auction web portal **https://baanknet.com/eauction-psb/** through online mode in his Global EMD Wallet well in advance before the auction time. In case EMD amount is not available in Global EMD Wallet, system will not allow to bid. The Registration, Verification of KYC documents and transfer of EMD in Wallet must be completed well in advance, before auction. Interested bidder may deposit Pre-Bid EMD with PSB ALIANCE PVT LTD before the close of e-Auction. Credit of Pre-Bid EMD shall be given to the bidder only after receipt of payment in PSB ALLIANCE PVT LTD's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem.
2)To the best of knowledge and information of the Authorised Officer, there is no encumbrances on the property/ies .However, the intending bidder should make their own independent enquiries regarding the encumbrance, title of the property/ies put on auction and claims /rights/dues/affecting the property,prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumberances whether known or unknown to the bank . The Authorised officer/Secured creditor shall not be responsible in any way for any third party claims/right/dues (Note-if there is any encumberance known to the Bank it should be informed.)
The sale shall be subject to rules/conditions prescribed under the SARFAESI Act, 2002.The other terms and conditions of the e-auction are published in the following websites.
Note: The Preference will be given to sale of combo (Lot- No. 1& Lot 2) over Lot No- 1 & Lot No. 2 if bid received for Lot No. 1, 2 Separately
ii) Possession of properties in lot No. 1 will be handed over only after sale of Lot No. 2 if bid received only for Lot No. 1 .
For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's websites:
www.sbi.co.in https://baanknet.com/eauction-psb/ AGM/CLO Mob. No. 9560205656 & CO Mob. No. 8790519955

Property ID No	Bank website	e-auction website	Property Location:	Photos of Property	USP of Property
SBIN00INFUTECH01				34535/17	34535/17
SBIN00INFUTECH02				34535 A/17	34535 A/17

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT
The Borrowers / Guarantors have been given notice as required under proviso of rule 6(2) and 8 (6) of Security Interest (Enforcement) Rules, 2002.

Date: 25.10.2025 **Sd/-**
Place: Mumbai **Authorized Officer, State Bank of India**

FORM NO. INC-26

Before the Central Government Regional Director, Northern Region, New Delhi
In the matter of Sub Section(4) of Section 13 Companies Act, 2013 & Clause (a) of Sub Rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **Koala Learning Private Limited** Registered Office: G-92, Basement, Kalkaji, South Delhi - 110019

.............Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration to clause II (Situation Clause) of Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 15.10.2025 to enable the Company to change its Registered Office from **"National Capital Territory of Delhi"** to **"State of Karnataka (ROC- Bangalore)".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on **the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to Regional Director at the address The Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, 2nd Floor, CGO Complex, New Delhi-110003. within Fourteen Days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above.

For Koala Learning Private Limited
Sd/-
(Sumeet Agarwal)
Director
DIN: 07932476

Place: Delhi
Date: 25.10.2025

SBFC Finance Limited

Registered Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri- Kurla Road, Andheri (East), Mumbai-400059.

DEMAND NOTICE

Whereas the borrowers/co-borrowers mentioned hereunder had availed the financial assistance from **SBFC Finance Limited.** We state that despite having availed the financial assistance, the borrowers/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of SBFC as per guidelines of Reserve Bank of India, consequent to the Authorized Officer of SBFC Finance Limited. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below, calling upon the following borrowers /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same

Sl. No.	NAME OF THE BORROWER / ADDRESS	Date Of Demand Notice & NPA	Loan And Outstanding Amount	Property Address Of Secured Assets
1.	**1. JITENDER SINGH, 2. SUNITA,** House No F-39 B, 1st & 4th Floor, G-Block Om Vihar- V, Uttam Nagar New Delhi-110059.	**Notice Date: 12th September 2025 NPA date: 6th June 2019**	**Loan Account No. 551359 (PR00461380) Loan Amount: Rs. 11,50,000/-** (Rupees Eleven Lakh(s) Fifty Thousand Only) **Total Outstanding amount: Rs. 3327432/-** (Rupees Thirty Three Lakh(s) Twenty Seven Thousand Four Hundred Thirty Two Only) **as on 12th September 2025**	All the piece and parcel of House No F-39 B, 1st & 4th Floor, G-Block Om Vihar- V, Uttam Nagar New Delhi-110059. **bounded as under- East-** Road 18 Ft., **West-** Portion of Plot, **North-** Other's Land, **South-** Road.
2.	**1. RAJESH (APPLICANT) 2. JAMU DEVI (CO-APPLICANT 1) 3. KAILASH (CO-APPLICANT 2)Having Address At:** Meghvalo Ka Vas, Balesar Satan, Balesar, Jodhpur Shergarh, Balesar, Rajasthan-342 023. **And Also, At: 1. Rajesh (Applicant)** Patta No.23, Missal No.163/21-22, Book No.37, Gram Panchayat Balesar Satta, Jodhpur, Rajasthan-342 023.	**Notice Date: 26th September 2025 NPA date: (NPA) on 04th July 2025**	**Loan Account No. SBFCLAP0000048581 (PR01503240) & SBFCLAP0000067631 (PR01540840) Loan Amount: Rs. 1890000/-** (Rupees Eighteen Lacs Ninety Thousand Only) **Out of which Rs.1440000/- for Facility Agreement No. SBFCLAP0000048581 (PR01503240) and Rs.450000/- for Facility Agreement No. SBFCLAP0000067631 (PR01540840). Total Outstanding amount: Rs. 2050259/-** (Rupees Twenty Lacs Fifty Thousand Two Hundred Fifty Nine Only) **as on 26th September, 2025, plus unapplied interest from the date of 27th September, 2025,**	All that the piece & parcel of Patta No.23, Missal No.163/21-22, Book No.37, Gram Panchayat Balesar Satta, Jodhpur, Rajasthan-342 023. **And bounded By: East:** Baba Ram Dev Mandir **West:** Comman Road **North:** Sunil s/o Bhanwar Lal **South:** Moti Lal s/o Ratan Lal
3.	**1. Ashutosh Tiwari (Applicant) 2. Divya Tiwari (Co-Applicant) 3. Avaneesh Tiwari (Co-Applicant) having Address At:** House No.2016, Subhash Colony, Near Krishna Computer Center, Balabgarh, Faridabad, Haryana- 121004. **And Also, At: 1a. Ashutosh Tiwari (Applicant)** Plot No.6074, 27 Feet Road, Nangla, Balabgarh, Faridabad, Haryana-121004.	**Notice Date: 26th September 2025 NPA date: 03rd August 2025**	**Loan Account No. SBFCLAP0000019769 (PR01455140) Loan Amount: Rs. 2056533/- (Rupees Twenty Lacs Fifty-Six Thousand Five Hundred and Thirty-Three Only) vide Facility Agreement No. SBFCLAP0000019769 (PR01455140) Total Outstanding amount: Rs. 2190700 /- (Rupees Twenty-One Lacs Ninety Thousand Seven Hundred Only) as on 18 September, 2025, plus unapplied interest from the date of 19 September, 2025,**	All that the piece & parcel of land bearing on Plot No.6074, 27 Feet Road, Nangla, Dist : Balabgarh, City : Faridabad, State : Haryana-121004 And **bounded By: East:Not** Available, **West:** Not Available, **North:Not** Available, **South:** Not Available.
4.	**1.JYOTI GUJRATI MOCHI, 2.KISHOR MOCHI,** Near Railway Fatak, Gangrar Station, Gangrar, Chittorgarh, Rajasthan – 312 901.	**Notice Date: 06th October 2025 NPA date: 04th December 2024**	**Loan Account No. 4021060000096110 (PR00985727) & 4021060000111890 (PR01003003) Loan Amount: Rs. 1395000.00/-** (Rupees Thirteen Lac Fifty Thousand Only) **Total Outstanding amount: Rs. 21,13,130/-** (Rupees Twenty-One Lac Thirteen Thousand One Hundred and Thirty Only) **as on 06th October 2025,**	All that piece and parcel of Plot No. 09, Araji No. 245/920, Village – Jojaro Ka Kheda, Gram Panchayat – Jojaro Ka Kheda, Tehsil – Gangrar, Distt – Chittorgarh, Rajasthan – 312 901. Admeasuring area 1000 Sq. Ft. and bounded as fellows; **Towards North** –Property of Mithulal s/o RooplalJi Nagar, **Towards South** – Road, **Towards East** –Plot No. 10 property of Balmukund Sharma, **Towards West** – Plot No. 08.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers, to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of the SARFAESI Act and the applicable Rules thereunder.
Please note that under Section 13 (13) of the SARFAESI Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated: 25th October 2025 **Sd/- Authorized Officer**
Place: NEW DELHI / RAJASTHAN **SBFC Finance Limited**

GRM OVERSEAS LIMITED

CIN: L74899DL1995PLC064007
Regd. Office: 128, First Floor, Shiva Market, Pitampura, Delhi - 110034.
Website: www.grmrice.com Email: investor.relations@grmrice.com, cs@grmrice.com Phone: 011-47330330, +91-9729647000

Notice to the Shareholders

Transfer of Equity Shares held in GRM Overseas Limited ('the Company") to the Investor Education and Protection Fund (IEPF)

Notice is hereby given that pursuant to the provisions of the Section 124(6) of the Companies Act, 2013, read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (as amended from time to time) and other applicable rules, notifications and circulars, if any, the shares in respect of which the dividend remains unpaid / unclaimed for a period of seven consecutive years are required to be transferred to the Demat Account of the IEPF Authority. Pursuant to the said rules the dividend declared for the financial year 2017-18, which remained unclaimed for a period of seven consecutive years will be transferred to IEPF on or before **05th December, 2025**. The Corresponding shares on which the dividends remained unclaimed for seven consecutive years will also be transferred to IEPF.

Notice is being sent to shareholders whose dividend is lying unclaimed for seven consecutive years and whose shares are liable to be transferred to IEPF. The Company has uploaded full details containing names, Folio No. / DP-ID – client-ID of such shareholders in this respect on its website at www.grmrice.com . The shareholders of the Company who have not encashed their dividend since financial year 2017-18 are being given an opportunity, as per the prescribed rules, for claiming their unclaimed dividend by making a written application under physical signature(s) to the Company at the Registered Office of the Company or to M/s. MAS Services Limited having registered office at T-34, IInd Floor, Okhla Industrial Area, Phase-II, New Delhi 110020, Registrar and Share Transfer Agent (RTA) of the Company.

In case the dividend is not claimed by the concerned shareholders by **30th November, 2025,** the company shall proceed to transfer such dividend and shares to IEPF authority without further notice in the following manner:

- **In case of Equity Shares held In Physical form:** New share certificate(s) will be issued and the concerned depository shall convert the new share certificate(s) into Demat form and shall transfer the shares in favour of the IEPF Demat Account. The original share certificate(s) registered in the shareholders' names will stand automatically cancelled and deemed non-negotiable.
- **In case of Equity Shares held In Demat form:** Concerned depository will give effect to the transfer of the equity shares liable to be transferred in favour of the IEPF Demat Account by way of corporate action.

The shareholders may please note that unclaimed / unpaid dividend and equity shares transferred to the IEPF can be claimed from the IEPF Authority by making an online application in the prescribed Form IEPF-5 (available on the website www.iepf.gov.in) and thereafter sending a duly signed physical copy of the same along with the requisite documents enumerated in Form IEPF-5 to the Nodal Officer at the registered office address of the Company for verification of the claim.

In compliance with the Act, read with the Rules, the Company has sent individual communication in physical mode to the concerned shareholders at their registered address whose dividend are lying unpaid/unclaimed for 7 consecutive years and whose shares are liable to be transferred to IEPF as on the due date i.e. December 05, 2025.

Please note that no claim shall lie against the company in respect of unclaimed dividend and equity shares transferred to IEPF.

For any queries on the above matter, shareholders are requested to contact company's Registrar and Shares Transfers Agent, Mr. SHARWAN MANGLA, Compliance Officer at MAS Services Limited, T-34 IInd Floor, Okhla Industrial Area, Phase -II,New Delhi- 110020.Tel: +91 11 4132 0335, email id: Info@Masserv.com , sm@masserv.com.

For GRM Overseas Limited
Sd/-
Sachin Narang
Company Secretary & Compliance Officer
ACS 65535

Date: October 24, 2025
Place: Panipat

MUTHOOT FINCORP LTD. | सोने की नीलामी सूचना

Regd. Office: Muthoot Centre, TC No 27/3022, Punnen Road, Thiruvananthapuram, Kerala, India - 695001.
CIN : U65929KL1997PLC011518, Ph: +91 471 4911400, 2331427

सभी संबंधित व्यक्तियों की सूचना के लिए एतद्द्वारा सूचना दी जाती है कि Up to 31-12-2024 & All other 6 months tenure gold loans up to 31-03-2025 and EMI gold loans due up to 30-09-2025. Also those gold loans where interest is due and not paid up to 30-09-2025 are also included in this auction. गिरवी रखे सोने के गहनें जिन्हें छुड़ाने का समय बीत चुका है तथा जिन्हें बार–बार सूचना दिए जाने पर भी अब तक छुड़ाए नहीं गया है उनकी नीलामी 13-11-2025 को 10.00 बजे से शुरु कर दी जाएगी।

BILASPUR DISTRICT-BILASPUR: 4324000001, 4324000025, 4324000039, 4324000059, 4324000065, 4324000094, 4324000095, 4324000098, 4324000126, 4324000174, 4324000179, 4324000184, 4324000224, 4324000240, 4324000245, 4324000255, 4324000257, 432401161, 432401184. **DURG DISTRICT-BHILAI:** 4388000232, 4388000656, 4388000661, 4388000697, 4388000731, 4388000793, 4388000821, 4388000879, 4388000883, 4388000918, 4388000934, 4388000960, 4388001031, 4388001042, 4388001045, 4388001058, 4388001068, 4388001088, 4388001093, 4388001108, 4388001135, 4388001191. **RAIPUR DISTRICT-RAIPUR:** 4332000023, 4332000025, 4332000170, 4332000184, 4332000196, 4332000205, 4332000243, 4332000308, 433200886, 433201031, 433201043, 433201062, 433201067, F1405, F1436.

नीलामी अपनी – अपनी शाखाओं पर आयोजित की जाएगी। कृपया ध्यान दें कि यदि नीलामी किसी कारणवश उसी दिन पूरी न हो पाई तो नीलामी 24-11-2025 को सुबह 10.00 बजे **BILASPUR:** Ground Floor, Nazool Sheet No.07, Plot 34/6, Nehru Chowk, Tilak Nagar, Opposite Chhattisgarh Bhawan, Bilaspur, Chhattisgarh - 495001. **BHILAI:** Ground Floor, Block No. F2, uttar Gangotri, Ge Road Supelabhilai, Chhattishgarh - 490023. **RAIPUR:**Ground Floor, Shop Nos 03 & 04, Part 41, Lalganga Mindas, Khasra No 261/4, Plot No 80, Opp To Raipur Ice Factory, Fafadih, Rrajiv Gandhi Ward No.19, Raipur, Chhattisgarh - 492009. पर आयोजित की जाएगी। निविदाकर्ताओं से निवेदन है कि वे फ़ोटो पहचान–पत्र, PAN कार्ड प्रस्तुत करें। सफ़ल निविदाकर्ताओंको पैसा
RTGS द्वारा ट्रांसफ़र करना होगा ।

मुत्तूट फ़िनकॉर्प लिमिटेड

A.P. (Com) No. 536 OF 2025
IN THE HIGH COURT AT CALCUTTA COMMERCIAL DIVISION
ORIGINAL SIDE
SREI EQUIPMENT FINANCE LIMITED
PETITIONER
-VERSUS-
PRANAV KOHLI AND ORS.
RESPONDENTS

To,
1. Pranav Kohli, Residing at Sports Colony, 23, Victoria Park, Meerut, Uttar Pradesh, Pin - 250 001;
2. Sanjeev Bewtra, Residing at B-2/80, Safdurjung Enclave, South West Delhi, Pin - 110 029;
3. Amster Estate Advisor Services Private Limited, Represented by Manish Pandey, Residing at A-1204, Corporate Park Tower A/1, Plot No. 7A/1, Sector 142, Noida, Gautam Buddha Nagar, Uttar Pradesh, Pin - 201 301;
4. Rakesh Kohli, Residing at 23, Victoria Park, Sports Colony, Meerut, Uttar Pradesh, Pin - 250 001;
5. Vivek Kohli, Residing at 23, Victoria Park, Sports Colony, Meerut, Uttar Pradesh, Pin - 250 001 and
6. Ajeet Pandey, Residing at B-158, Sector A, Mahanagar, Lucknow, Uttar Pradesh, Pin - 226 006.

By an order dated 22nd September, 2025 passed by The Hon'ble Justice Shampa Sarkar, Her Ladyship has been pleased to direct the Petitioner to cause substituted service and directed the matter to be listed on 27th October, 2025.

A.N. Dawn,
Advocates,
Temple Chambers, 6, Old Post Office Street
1st Floor, Room No. 58A, Kolkata - 700 001

फॉर्म–जी (विस्तारित तिथि)
रुचि की अभिव्यक्ति हेतु आमंत्रण
मोहनबीर हाई–टेक बिल्ड प्राइवेट लिमिटेड

आवासीय और/या व्यावसायिक फ्लैटों के निर्माण, बिक्री–खरीद और किराये के व्यवसाय और दिल्ली में कमीशन के आधार पर रियल एस्टेट के क्षेत्र में परामर्श प्रदान करने हेतु कार्यरत
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

प्रासंगिक विवरण		
1.	पैन/सीआईएन/~~एलएलपीआई~~ संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	मोहनबीर हाई-टेक बिल्ड प्राइवेट लिमिटेड सीआईएन U70102DL2014PTC271340 पैन AAJCM6196R
2.	पंजीकृत कार्यालय का पता	रजि. कार्यालयः देव हाउस, 260-261, त्रिभुवन कॉम्प्लेक्स, ईश्वर नगर, न्यू फ्रेंड्स कॉलोनी, नई दिल्ली, भारत, 110065
3.	वेबसाइट का यूआरएल	लागू नहीं
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	गाँव मोरटा, परगना जलालाबाद, तहसील एवं जिला गाजियाबाद
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	कॉर्पोरेट देनदार के पास अपने मुख्य उत्पादों/सेवाओं के लिए कोई स्थापित क्षमता नहीं है।
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	एसबीओडी द्वारा दी गई जानकारी के अनुसार, पिछले वित्त वर्ष 2024-2025 में लगभग 2112 वर्ग मीटर भूमि बेची गई थी।
7.	कर्मचारियों/श्रमिकों की संख्या	कोई जानकारी उपलब्ध नहीं है।
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध है:-	विवरण ईमेल cirp.mohanbir@npvinsolvency.in पर भेजकर प्राप्त किया जा सकता है
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	विवरण ईमेल cirp.mohanbir@npvinsolvency.in पर भेजकर प्राप्त किया जा सकता है
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	25-10-2025 (मूल) 04-11-2025 (विस्तारित)
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	03-11-2025 (मूल) 08-11-2025 (विस्तारित)
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	08-11-2025 (मूल) 13-11-2025 (विस्तारित)
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	16-11-2025 (मूल) 16-11-2025 (विस्तारित)
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	21-11-2025 (मूल) 21-11-2025 (विस्तारित)
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	21-12-2025 (मूल) 21-12-2025 (विस्तारित)
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	cirp.mohanbir@npvinsolvency.in
17.	एमएसएमई के रूप में कॉर्पोरेट देनदार की पंजीकरण स्थिति का विवरण	एमएसएमई के साथ पंजीकृत नहीं है।

हस्ता./–
आईपीई – एनपीवी इन्सॉल्वेंसी प्रोफेशनल्स प्राइवेट लिमिटेड
(पूर्व में मंत्रा इन्सॉल्वेंसी प्रोफेशनल्स प्राइवेट लिमिटेड के नाम से जाना जाता था)
इसके निदेशक द्वारा – श्री अतुल टंडन
मानित समाधान पेशेवर के रूप में नियुक्त
मोहनबीर हाई-टेक बिल्ड प्राइवेट लिमिटेड के मामले में
आईबीबीआई पंजीकरण सं. IBBI/IPE-0040/IPA-2/2022-23/50021
एएफए वैधता: 31.12.2025 तक
पत्राचार पता – 10वीं मंजिल, 1003, ज़ायन जेड1, रामदास रोड, एवलॉन होटल के पास, थलतेज, अहमदाबाद, गुजरात – 380059
पत्राचार के लिए ईमेल – cirp.mohanbir@npvinsolvency.in

दिनांक: 25.10.2025
स्थान: नई दिल्ली

रेलिगेयर फिनवेस्ट लिमिटेड
RELIGARE | SME LOANS — Values that bind
CIN: U74999DL1995PLC064132

रजिस्टर्ड ऑफिस : पहली मंज़िल, ऑफिस नंबर 101, 2ई/23, झंडेवालान एक्सटेंशन, नई दिल्ली–110055
कॉर्पोरेट ऑफिस : 7वीं मंज़िल मैक्स हाउस ब्लॉक ए, डॉ. झा मार्ग ओखला फेज 3, ओखला इंडस्ट्रियल एस्टेट, नई दिल्ली– 110020

परिशिष्ट–IV–ए [नियम 8(6) का प्रावधान देखें]
अचल संपत्तियों की बिक्री के लिए बिक्री सूचना नोटिस

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8(6) के प्रावधान के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम (सरफेसी अधिनियम) 2002 के अंतर्गत अचल परिसंपत्तियों की बिक्री के लिए नीलामी–सह–बिक्री सूचना

एतद्द्वारा आम जनता को और विशेष रूप से कर्जदार/गारंटर/गिरवी रखने वाले को यह सूचित किया जाता है कि नीचे बताई गई अचल संपत्ति जो सिक्योर्ड क्रेडिटर यानी मेसर्स रेलिगेयर फिनवेस्ट लिमिटेड (संक्षेप में 'आरएफएल') के पास गिरवी/चार्ज है, जिसका भौतिक कब्जा आरएफएल के अधिकृत अधिकारी ने ले लिया है, उसे **"जैसा है जहाँ है", "जैसा है वैसा है", "जो कुछ भी है" और "कोई सहारा नहीं"** के आधार पर ई–नीलामी के माध्यम से बेचा जाएगा। ई–नीलामी केवल वेबसाइट https://www.bankeauctions.com/ के माध्यम से "ऑनलाइन इलेक्ट्रॉनिक बिडिंग" द्वारा 15.11.2025 को दोपहर 12.30 बजे से 01.30 बजे तक प्रत्येक 5 मिनट की असीमित अवधि के विस्तार के साथ की जाएगी ताकि कर्जदार/गारंटर/गिरवी रखने वाले यानी **(1) गौरी शंकर एजुकेशनल ट्रस्ट (2) पालो देवी (3) कंवर पाल (4) सत पाल (5) बिक्रम सिंह (6) रविंदर सिंह** की ओर से आरएफएल को 05.08.2025 के अनुसार बकाया **रु. 43,35,59,851.08/– (रुपये तैंतालीस करोड़ पैंतीस लाख उनसठ हजार आठ सौ इक्यावन और आठ पैसे मात्र)** की वसूली की जा सके। आरक्षित मूल्य **रु. 27,46,09,882/– (रुपये सत्ताईस करोड़ छियालीस लाख नौ हजार आठ सौ बयासी मात्र)** होगा, जो नीचे दी गई तालिका में उल्लिखित संपत्ति के विवरण के लिए होगा :

अचल संपत्तियों का विवरण	आरक्षित मूल्य	ईएमडी राशि
संपत्ति "क" वह भूमि का टुकड़ा जिसका क्षेत्रफल 80 कनाल 06 मरला है, जो 101 कनाल 06 मरला भूमि में से 1606/2026 हिस्सा है, जिसमें खेवट 17/18 मिन खतौनी नंबर 20 खसरा नंबर 17//4,6,7, 14,15,16,17,24/2, 18//20/2, 24//2, 24//4 खेवट /खतौनी नंबर 18/18 मिन, खतौनी नंबर–21, खसरा नंबर 17//25/1, 17//25//2, 18//21, 24//5, 6 हदबस्त नंबर 07, अलियासपुर उप तहसील मुलाना, तहसील बराड़ा जिला अंबाला में स्थित है। **संपत्ति "ख":** 34 कनाल 08 मरला जमीन का पूरा टुकड़ा, यानी 31 कनाल 16 मरला जमीन जो 41 कनाल 08 मरला जमीन में से 636/828वां हिस्सा है, जो खेवट 19/18 मिन. खतौनी नंबर 22 खसरा नंबर 10//11/2,12,19,10//20, 21,11//15/2, 16 में शामिल है और 2 कनाल 8 मरला ज़मीन जो 12 कनाल 00 मरला ज़मीन में से 1–5 हिस्सा है, जो खेवट नंबर 20//18 मिन खतौनी नंबर 23, खसरा नंबर 11//25, 17///5/1 में शामिल है और 00 कनाल 4 मरला ज़मीन जो 101 कनाल 06 मरला ज़मीन में से है, जो खेवट 17/18 मिन खतौनी नंबर 20 खसरा नंबर 17//4,6,7,14,15, 16,17,24 /2,18//20/ 2,24//2,24//4 खेवट /खतौनी नंबर 18/18 मिन, खतौनी नंबर–21, खसरा नंबर 17//25 /1,17//25//2,18//21,24//5,6 हदबस्त नंबर 07, अलियासपुर सब तहसील मुलाना, तहसील बराड़ा जिला अंबाला में स्थित है। **संपत्ति "ग":** 8 कनाल 00 मरला ज़मीन का पूरा टुकड़ा, जो 24 कनाल 0 मरला ज़मीन में से 1/3 हिस्सा है, जो खेवट नंबर 32//19 मिन. खतौनी नंबर 40 और 41, खसरा नंबर 10//22(8–0), 18//1 (8–0), 18//10 (8–0) हदबस्त नंबर 07, अलियासपुर सब तहसील मुलाना, तहसील बराड़ा जिला अंबाला में स्थित है।	रु. **27,46,09,882/–** (रुपये सत्ताईस करोड़ छियालीस लाख नौ हजार आठ सौ बयासी मात्र)	रु. **2,75,00,000/–** (रुपये दो करोड़ पिचहत्तर लाख मात्र)

ज्ञात ऋणभार
आरएफएल को बेची जाने वाली सिक्योर्ड एसेट पर किसी भी भार की जानकारी नहीं है। इच्छुक पार्टियों को अपनी संतुष्टि के लिए सिक्योर्ड एसेट का अपना मूल्यांकन करना चाहिए। सिक्योर्ड क्रेडिटर (आरएफएल) उपरोक्त सिक्योर्ड एसेट की फिटनेस/टाइटल के संबंध में किसी भी तरह की गारंटी नहीं देता है या कोई प्रतिनिधित्व नहीं करता है। सिक्योर्ड क्रेडिटर (आरएफएल) उपरोक्त सिक्योर्ड एसेट की फिटनेस/टाइटल के संबंध में किसी भी तरह की गारंटी नहीं देता है या कोई प्रतिनिधित्व नहीं करता है।
उपरोक्त सिक्योर्ड एसेट की फिटनेस/टाइटल के संबंध में कोई प्रतिनिधित्व।
यह संपत्ति बिना किसी पूर्वाग्रह के नीलामी के लिए रखी जा रही है और यह **गौरी शंकर एजुकेशनल ट्रस्ट और अन्य बनाम रेलिगेयर फिनवेस्ट लिमिटेड** और अन्य द्वारा दायर सिक्यूरिटीजेशन एप्लीकेशन नंबर **147/2019 के अंतर्गत माननीय ऋण वसूली न्यायाधिकरण चंडीगढ़ के फैसले के अधीन होगी।**

बिक्री के अन्य विवरण :
1. बिक्री के नियम और शर्तों की पूरी जानकारी के लिए, कृपया सिक्योर्ड क्रेडिटर की वेबसाइट ूण्तमसपहंतमपिदअमेजण्बवउ पर दिए गए लिंक को देखें।
2. ई–ऑक्शन के बारे में विवरणों के लिए, इच्छुक बोली लगाने वाले मैसर्स सी1 इंडिया प्राइवेट लिमिटेड से श्री धारिणी कृष्णा से संपर्क कर सकते हैं। फोन नंबर : +91 7291971124, 25, 26 और मोबाइल +91–9948182222; ईमेल आईडी andhra@c1india.com

इच्छुक पार्टियां आगे के विवरणों/स्पष्टीकरण और अपना एप्लीकेशन/बिड जमा करने के लिए निम्नलिखित प्राधिकृत अधिकारी श्री उमेश भारद्वाज (मोबाइल नंबर 9717693875) और श्री सुरजीत गुलेरिया (मोबाइल नंबर 9877363545) से संपर्क कर सकती हैं।

स्थान : अंबाला — **हस्ता./–प्राधिकृत अधिकारी**
दिनाँक : 25–10–2025 — **कृते मैससै रेलिगेयर फिनवेस्ट लिमिटेड**

कार्यालय-सहायक आयुक्त (प्रभारी) राज्य कर,
सचल दल सप्तम, इकाई,गाजियाबाद

-नीलामी सूचना-

सर्व साधारण को सूचित किया जाता है सचल दल सप्तम, इकाई राज्य कर, गाजियाबाद कार्यालय में माल KP DUBBLE BLACK JARDA के 40 झाल प्रति झाल 10 बोरी प्रति बोरी 100 पैकेट प्रति पैकेट 39 पाउच (MRP 1 Rs) कुल 1560000 पाउच की प्रथम बार नीलामी जहाँ है, जैसी स्थिति में है के आधार पर दिनांक 27.10.2025 को पूर्वाहन 11:00 बजे कार्यालय सहायक आयुक्त, राज्य कर, सचल दल सप्तम, इकाई राज्य कर, गाजियाबाद, मोहन नगर चेकपोस्ट में की जायेगी। नीलामी को स्वीकार करने / अस्वीकार करने का पूर्ण अधिकार नीलामी कमेटी का होगा। नीलामी के नियम एवं नीलामी की जाने वाली वस्तु से संबंधित अन्य कोई जानकारी अधोहस्ताक्षरी के कार्यालय से किसी भी कार्य दिवस में सम्पर्क करके की जा सकती है।

(श्रवण कुमार मिश्र)
सहायक आयुक्त (प्रभारी) राज्य कर,
सचल दल सप्तम इकाई गाजियाबाद
मोबाइल नं0-7235001042

HINDUJA HOUSING FINANCE

पंजीकृत कार्यालयः सं. 27-ए, डेवलप्ड इंडस्ट्रियल एस्टेट, गिंडी, चेन्नई – 600032
प्रधान कार्यालयः सं. 167-169, 2री मंज़िल, अन्ना सलाई, सैदापेट, चेन्नई – 600015
फोनः 044-30079113

सार्वजनिक सूचना

एतद्द्वारा आम जनता को सूचित किया जाता है कि मैसर्स हिंदुजा हाउसिंग फाइनेंस लिमिटेड ने अपनी एक शाखा को नए पते पर स्थानांतरित कर दिया है।
पुरानी शाखा का पताः ग्राउंड फ्लोर, आईसीआईसीआई बैंक एटीएम के पास, गोदाम की तलाई, झालावाड़ – 326001
सभी वर्तमान ग्राहकों से अनुरोध है कि वे नीचे दिए गए नए पते पर शाखा में आएं/संपर्क करें:
नई शाखा का पताः दुकान सं. 20, 1ली मंज़िल, आईसीआईसीआई बैंक एटीएम के पास, गोदाम की तलाई, झालावाड़ – 326001

कंपनी सचिव
चेन्नई कॉर्पोरेट कार्यालय

Please scan this QR code to view the Letter of Offer

This is an advertisement for information purposes only and not for publication, distribution or release, directly or indirectly, outside India. This is not an announcement for the offer document. All capitalized terms used and not defined here in shall have the meaning assigned to it in the letter of offer dated 3rd October,2025 (the"Letter of Offer"or"LOF") filed with the Securities and Exchange Board of India ("SEBI") and the Stock Exchange namely BSE Limited ("BSE").

ASHNISHA INDUSTRIES LIMITED

Our Company was originally incorporated under the provisions of The Companies Act, 1956 as 'Ashnisha Alloys Private Limited' on 27th July, 2009, with the Registrar of Companies, Gujarat. However, Company subsequently converted into public company. The company was converted from Private Limited to Public Limited on 14th March, 2017 and consequently the name of the company was changed from 'Ashnisha Alloys Private Limited' to 'Ashnisha Alloys Limited'. Thereafter the name of the company was changed to "Ashnisha Industries Limited" pursuant to a special resolution passed in an extra-ordinary general meeting of our shareholders dated 22nd March, 2017 and a fresh certificate of incorporation issued by dated 29th March, 2017, consequent on such change of name was issued to our Company by the Registrar of Companies, Ahmedabad, Gujrat.

Corporate Identification Number: L74110GJ2009PLC057629
Registered Office : 7th Floor, Ashoka Chambers, Opp. HCG Hospital Mithakhali Six Roads, Ahmedabad, Gujarat, India, 380006;
Contact Number: +079- 26463227; **Contact Person:** Ms. Payal Punit Pandya– Company Secretary and Compliance Officer;
Email-ID : ashnishalimited@gmail.com Website : www.ashnisha.in

THE PROMOTERS OF OUR COMPANY ARE ASHOK CHINUBHAI SHAH, SHALIN ASHOK SHAH AND LEENA ASHOK SHAH
&
THE PROMOTERS GROUP ARE RHETAN TMT LIMITED, ASHOKA METCAST LIMITED AND LESHA VENTURES PRIVATE LIMITED

RIGHTS ISSUE OF UP TO 16,41,25,000 FULLY PAID-UP EQUITY SHARES WITH A FACE VALUE OF ₹ 1.00 EACH FOR CASH AT AN ISSUE PRICE OF ₹ 3 (RUPEES THREE) PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 2 (RUPEES TWO ONLY) PER EQUITY SHARE) ('ISSUE PRICE') ('RIGHT SHARES') FOR AN AMOUNT OF ₹ 4923.75 LAKHS ON A RIGHTS ISSUE BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF ASHNISHA INDUSTRIES LIMITED('ISSUER COMPANY') IN THE RATIO OF 13 RIGHTS EQUITY SHARE FOR EVERY 8 EQUITY SHARE HELD BY SUCH ELIGIBLE EQUITY SHAREHOLDERS AS ON 6TH OCTOBER, 2025 BEING THE RECORD DATE ('RIGHTS ISSUE'). FOR FURTHER DETAILS, KINDLY REFER TO THE SECTION TITLED 'TERMS OF THE ISSUE' BEGINNING ON PAGE NO 85 OF THIS LETTER OF OFFER.
Assuming full subscription with respect to Rights Equity Shares. Subject to finalisation of Basis of Allotment.

ATTENTION INVESTORS

NOTICE TO THE READER ("NOTICE") – CORRIGENDUM CUM ADDENDUM TO LETTER OF OFFER DATED OCTOBER 03, 2025

This notice should be read in conjunction with the LOF filed by the Company with the Stock Exchange and SEBI and CAF that have been sent to the Eligible Equity Shareholders of the Company. The Eligible Equity Shareholders are requested to please note the following:

ISSUE PROGRAMME		
ISSUE OPENS ON	LAST DATE FOR ON MARKET RENUNCIATIONS*	ISSUE CLOSES ON**
Tuesday, 14th October, 2025	Tuesday, 04th November, 2025	Tuesday, 11th November, 2025

*This is to inform the Eligible Shareholders of the Company that the date of closure of the Rights Issue, which opened on Tuesday, 14th October, 2025 and scheduled to close on Monday, 3rd November, 2025 has now been extended from Monday, 3rd November, 2025 to Tuesday, 11th November, 2025, by the Rights Issue Committee in its Meeting held on Friday, 24th October, 2025 in order to provide an opportunity to shareholders to exercise their rights in the Rights Issue.

Accordingly, the last date of submission of the duly filled in CAF (along with the amount payable on application) is Tuesday, 11th November, 2025. Equity Shareholders of the Company who are entitled to apply for the Rights Issue as mentioned above are requested to take note of the Issue Closure Date as Tuesday, 11th November, 2025.

This Corrigendum cum addendum shall be available on the respective websites of the Stock Exchange at www.bseindia.com and the website of the Company atwww.ashnisha.in.
Accordingly, there is no change in the LOF, CAF dated 3rd October, 2025 except for modification in the last date of Issue Closing date. Change in Issue closing date resultant change in indicative time table of post issue activities on account of extension of issue closing date.

REVISED ISSUE SCHEDULE	
Last date for credit of Rights entitlements	07th October, 2025
Issue Opening Date	14th October, 2025
Last Date on Market Renunciation of Rights Entitlements	04th November, 2025
Issue Closing Date	11th November, 2025
Finalization Of Basis of Allotment (On or About)	12th November, 2025
Date Of Allotment (On or About)	13th November, 2025
Date of Credit (On or About)	13th November, 2025
Date of Listing / Trading (On or About)	14th November, 2025

There is no change in the LOF, CAF dated 3rd October, 2025, except for modification in the Issue Closing date and the resultant change in indicative timetable of post issue activities.

INVESTORS MAY PLEASE NOTE THE LETTER OF OFFER AND COMMON APPLICATION FORM SHALL BE READ IN CONJUCTION WITH THIS CORRIGENDUM CUM ADDENDUM.

Disclaimer: Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer dated 3rd October, 2025 with the Securities and Exchange Board of India and BSE. The Letter of Offer is available on the website of SEBI at www.sebi.gov.in, website of Stock Exchange where the Equity Shares are listed i.e. BSE at www.bseindia.com. Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 18 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

For, ASHNISHA INDUSTRIES LIMITED
Sd/-
ASHOK C. SHAH
MANAGING DIRECTOR
DIN: 02467830

Place : Ahmedabad, Gujarat
Date : 24.10.2025